

Date: 30th October 2021

**Seventh Quarterly Progress Report on Wetland Identification and Notification of Wetlands in
the State of Goa.**



Submitted by: Goa State Wetland Authority (GSA)

Submitted to: National Green Tribunal (NGT)



परिरक्षणे आर्द्रभूमे: सदा कार्यरता वयम् ।

तेरे संवर्धन में सजग सदा... हे आर्द्रभूमि	जतनायेक तुजे सदांच सज्ज... हे आर्द्रभुंये	संवर्धनार्थ तुझ्या कटिबद्ध आम्ही... हे आर्द्रभूमी	Always striving towards conservation of wetlands
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As directed by The Hon'ble National Green Tribunal (NGT) w.r.t. OA 141/2017 WZ in the order dated 23.01.2020, Goa State Wetland Authority (GSWA) hereby submits this Seventh (07th) quarterly progress report on Identification and Notification of Wetlands under Wetland (Conservation and Management) Rules 2017, in the State of Goa.

The Sixth Quarterly report on Wetland Identification and Notification of wetlands in the State of Goa was submitted on 16.08.2021 (Copy of the same is placed in Annexure 1).

The current status of the Identification and Notification of Wetlands in the state of Goa as of 30th October 2021 is given in table 1-4.

A total of six (06) Wetlands have been notified under Wetland (Conservation and Management) Rules 2017, in the State of Goa. Details are given in Table 1 and the copy is placed in Annexure 2. Additionally, Five (05) identified wetlands have been draft notified and are in the process of final notification. Details of the same are given in Table 2.

Furthermore, 14 waterbodies have been identified as Wetlands and are in the process of Draft Notification. Details are given in Table 3. Moreover, 24 Brief documents have been prepared for waterbodies by CSIR-NIO (empanelled agency) and will be placed to the Technical Committee of GSWA for identification of wetlands under the said rules.

Table 1: List of Identified and Notified Wetlands in the Official Gazette of Government of Goa as of 30th October 2021.

Sr. No.	Name of the water body	District	Notified in Official Gazette of Govt. of Goa Vide Notification No.
1.	Dashi Lake	North Goa	Notification No.11-2/GSWA/2021-22/Notification/602 dated 30 th September 2021
2.	Toyyar Lake	North Goa	Notification No.11-2/GSWA/2021-22/Notification/601 dated 30 th September 2021
3.	Cottambi Lake	South Goa	Notification No.11-2/GSWA/2021-22/Notification/599 dated 30 th September 2021
4.	Xeldem Lake	South Goa	Notification No.11-2/GSWA/2021-22/Notification/600 dated 30 th September 2021
5.	Nanda Lake	South Goa	Notification No.11-2/GSWA/2021-22/Notification/604 dated 30 th September 2021
6.	Sarzora Lake	South Goa	Notification No.11-2/GSWA/2021-22/Notification/603 dated 30 th September 2021

Table 2: List of Wetlands draft Notified as of 30th October 2021

Sr. No.	Name of Waterbody	District	Draft Notification No.
1	Carambolim Lake	North Goa	Notification No. 11-2/GSWA/2020/Notification/971
2	Batim Lake	North Goa	Notification No. 11-2/GSWA/2020/Notification/969
3	Durga Lake	South Goa	Notification No. 11-2/GSWA/2020/Notification/970
4	Saulem Lake	North Goa	Notification No. 11-2/GSWA/2020/Notification/071
5	Bondvol Lake	North Goa	Notification No. GSWA/2019-20/Bondvol Notification/026/085/568



परिरक्षणे आर्द्रभूमे: सदा कार्यरता वयम् ।

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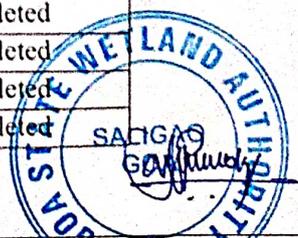
Table 3: List of water bodies identified as wetlands by Technical Committee of GSWA as of 30th October 2021 & will be placed for Draft Notification.

Sr. No.	Name	District	Status
1.	Talaulim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
2.	Sulabhat Lake	North Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
3.	Mayem Lake	North Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
4.	Curtorim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
5.	Sonbem Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
6.	Macasana Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
7.	Mai tollem	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
8.	Bandolem Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
9.	Ambulor Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
10.	Pali Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
11.	Kamala Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
12.	Udden Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
13.	Orlim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.
14.	Tarvale Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting respectively.

Table 4: List of waterbodies for which Brief documents have been prepared by CSIR-National Institute of Oceanography (NIO) (Empanelled agency), that will be placed in the 5th Technical Committee meeting of GSWA for identification as per Rule 5 of Wetland (Conservation and Management) Rules 2017.

Sr. No.	Name of the waterbody	Taluka	Status
1	Banastarim lake	Ponda	Completed
2	Sapu tollem	Salcete	Completed
3	Vodle tollem	Salcete	Completed
4	Dhakte (Diuler) tollem	Salcete	Completed
5	Curca lake	Tiswadi	Completed
6	Canturlim lake	Tiswadi	Completed
7	Malebhaat Lake	Tiswadi	Completed
8	Parra lake	Bardez	Completed
9	Gawali-Maula Lake	Tiswadi	Completed
10	Karmale lake	Ponda	Completed

परिरक्षणे आर्द्रभूमे: सदा कार्यरता वयम् ।



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11	Tarvale lake	Ponda	Completed
12	Dhulpe lake	Ponda	Completed
13	Panchami lake,	Ponda	Completed
14	Coneix Lake	Ponda	Completed
15	Khandepar lake	Bicholim	Completed
16	Betal temple lake	Ponda	Completed
17	Maimollem Lake	Mormugao	Completed
18	Ita Tollem	Salcete	Completed
19	Simwaddo tale	Bardez	Completed
20	Siolim tale	Bardez	Completed
21	Adsule Tollem	Salcete	Completed
22	Manali Tollem	Salcete	Completed
23	Colva Lake	Salcete	Completed
24	Sernabatim	Salcete	Completed

Furthermore, the preparation of Brief documents of the waterbodies is ongoing and being done by CSIR-NIO empanelled agency.



Dr. Pradip Sarmokadam
 Dr. Pradip Sarmokadam
 Head of the Nodal Agency
 Goa State Wetland Authority

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Date: 16th August 2021

**Sixth Quarterly Report on Wetland Identification and
Notification of Wetlands in the State of Goa.**



Submitted by: Goa State Wetland Authority (GSWA)

Submitted to: National Green Tribunal (NGT)

As directed by The Hon'ble National Green Tribunal (NGT) w.r.t. **OA 141/2017 WZ in order dated 23.01.2020**, Goa State Wetland Authority (GSA) hereby submits this Sixth (06th) quarterly progress report in Identification and Notification of Wetlands under Wetland (Conservation and Management) Rules 2017, in the State of Goa.

1. The fifth Quarterly report on Wetland Identification and Notification of wetlands in the State of Goa was submitted on **16.07.2021** (Copy of the same is placed at **C/152 to C/179**).
2. As on **03.08.2021** the status is given in Table 1

Table 1: List of Identified Wetlands:

Sr. No.	Name of the water body	District	Status
1.	Bondvol Lake	North Goa	Approved for Final Notification in 10 th GSWA meeting
2.	Dhasi Lake	North Goa	Approved for Final Notification in 10 th GSWA meeting
3.	Saulem Lake	North Goa	Approved for Final Notification in 10 th GSWA meeting
4.	Toyyar Lake	North Goa	Approved for Final Notification in 10 th GSWA meeting
5.	Carambolim Lake	North Goa	Draft Notified and under revision for final Notification
6.	Batim Lake	North Goa	Draft Notified and under revision for final Notification
7.	Cottambi Lake	South Goa	Approved for Final Notification in 10 th GSWA meeting
8.	Xeldem Lake	South Goa	Approved for Final Notification in 10 th GSWA meeting
9.	Nanda Lake	South Goa	Approved for Final Notification in 10 th GSWA meeting
10.	Durga Lake	South Goa	Draft Notified and under revision for final Notification
11.	Sarzora Lake	South Goa	Approved for Final Notification in 10 th GSWA meeting
12.	Talaulim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
13.	Sulabhat Lake	North Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
14.	Mayem Lake	North Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
15.	Curtorim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
16.	Sonbem Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
17.	Macasana Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
18.	Mai tollem	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
19.	Bandolem Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
20.	Ambulor Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
21.	Pali Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
22.	Kamala Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
23.	Udden Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting

24.	Orlim Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting
25.	Tarvale Lake	South Goa	Identified as Wetland & approved for Draft Notification in 3 rd TC & 8 th GSWA meeting

3. The Minutes of the above referred meeting is placed in as below.
- Annexure 1: 10th GSWA meeting,
 - Annexure 2: 3rd TC meeting
 - Annexure 3: 8th GSWA meeting.
4. Furthermore, brief documents have been prepared by CSIR-National Institute of Oceanography (NIO) (Empanelled agency), for 24 waterbodies that will be placed in the 5th Technical Committee meeting of GSWA.
5. Due to Covid-19(Second Wave) imposed lockdown the process of Identification of wetlands and field survey CSIR-NIO (Empanelled agency) was severely affected and lost considerable amount of time hence CSIR- NIO vide letter dated 21.05.2021 requested for further extension of time period to complete the project "Identification of Wetlands in Goa" by six months (Request letter placed at C/198 to C/199). The same was approved by GSWA. (placed at C/200 copy of letter of approval of extension)

—sd—

Dr. Pradip Sarmokadam

Head of the Nodal Agency
Goa State Wetland Authority

GOA@50



GOA STATE WETLAND AUTHORITY (GSWA)
 Department of Environment and Climate Change,
 O/o Goa State Biodiversity Board, DSTE campus,
 Opp. Saligao Seminary, Saligao, Bardez, Goa – 403511
 Email ID – goawetland@gmail.com Website – www.gswa.goa.gov.in
 Phone No-(0832)2407032

No.12-3/GSWA/2021-22/Project/ 041

Date: 05.07.2021

To,
 The Director,
 CSIR – National Institute of Oceanography,
 Dona Paul,
 Tiswadi – Goa.

Sub: Extension of time period for the Project titled “Identification of Wetlands in Goa”.

Sir,

With reference to the above referred subject, Hon’ble Minister for Environment and Climate Change. Chairperson GSWA, has approved for the extension of the project *Identification of Wetlands in Goa* for a period of 6 months i.e. from 23rd July 2021 to 23rd January 2022, without any additional financial implications. You are requested to kindly ensure completion of work in the extended time period.

This is for your information and further action.



Yours faithfully,
 Dr. Pradip Sarmokadam

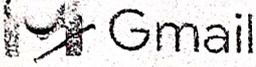
Head of the Nodal Agency,
 Goa State Wetland Authority

Copy to:

Dr Mandar Nanajkar, Sr. Scientist, CSIR – NIO, Dona Paula, Tiswadi, Goa. 403001.

परिरक्षणे आर्द्रभूमे: सदा कार्यरता वयम् ।

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Goa State Biodiversity Board <goanbiodiversity@gmail.com>

~~GOA STATE WETLAND AUTHORITY~~

GOA STATE WETLAND AUTHORITY

Request for project extension- Wetlands- Reg.

1 message

Inward No. 040 Date: 21/5/21

Mandar Nanajkar <mandar@nio.org> Fri, May 21, 2021 at 11:23 AM
To: goanbiodiversity <goanbiodiversity@gmail.com>, scientificofficergswa <scientificofficergswa@gmail.com>, goawetland <goawetland@gmail.com>
Cc: pradipgsbb <pradipgsbb@gmail.com>, Akhil Valiya Parambil <akhil@nio.org>

Dear Sir/ma'am

Kindly find attached the extension request letter for project "Identification of Wetlands in Goa"
Kindly note that as per our administrative rules the systems project activity stops from next weeks therefore I kindly request you to consider the request at the earliest.
For effecient completion of the project activities it is kindly request to provide the extension.
Thanking you.

With regards
Mandar Nanajkar

Letter_Extension_2.pdf
640K

Copy
21/5/2021
Pl. note on file +
Chairman
action taken: *[Signature]*
21/05/2021
Mail acknowledged that will be put to GSWA.



सी एस आई आर - राष्ट्रीय समुद्र विज्ञान संस्थान
(वैज्ञानिक एवं औद्योगिक अनुसंधान परिषद)
दोना पावला, गोवा 403 004 भारत
CSIR - National Institute of Oceanography
(Council of Scientific & Industrial Research)
DONA PAULA, GOA - 403 004, India



21/05/2021

To
Member Secretary,
Goa State Biodiversity Board,
C/o Department of Science, Technology and Environment,
Opposite Seminary, Saligao, Bardez, Saligao, Goa 403511

Subject: Request for extension of project duration (six months) for the project "Identification of Wetlands in Goa"

Respected Sir/Ma'am

With reference to above subject matter, the Goa State biodiversity Board has provided extension to this project until 23 July 2021 from its initial period of one year.

CSIR-NIO has been committed and has been completing the objectives of the project on timely basis. However in view of the revised guidelines issues by GSWA (as per the Minutes of the 9th meeting held on 16/03/2021), substantial revisions are required for each of the water body under consideration. The work has also suffered due to the resurgence of COVID-19, pandemic that restricts the work of interaction with stakeholders as well as office restrictions.

Considering the above, it is kindly requested to extend the project duration by six months.

Thanking you

Sincerely

Dr Mandar Nanajkar
Sr. Scientist

MINUTES OF THE 8TH MEETING OF GOA STATE WETLAND AUTHORITY
(GSWA)

TYPE OF MEETING: REGULAR MEETING.

DATE: 10th FEBRUARY 2021;

TIME: 3.00 PM Onwards

**VENUE: "1ST FLOOR, MINISTERIAL BLOCK, SECRETARIAT, PORVORIM,
BARDEZ, GOA**

**MEETING WAS CHAIRED BY SHRI. NILESH CABRAL, HON. MINISTER
FOR ENVIRONMENT AND CLIMATE CHANGE AND CHAIRPERSON OF
GOA STATE WETLAND AUTHORITY.**

The following members attended the meeting:

Sr. No.	Name	Designation
1.	Shri. Nilesh Cabral, Hon. Minister of Environment and Climate Change	Chairperson GSWA
2.	Shri. Kunal, IAS, Secretary (Environment & Climate Change)	<i>Ex-Officio</i> Member
3.	Secretary (Fisheries) Represented by Smt. Shamila Monteiro (Director, Department of Fisheries and Member Secretary, Goa State Pollution Control Board)	<i>Ex-Officio</i> Member
4.	Secretary (Water Resources) Represented by Shri. P.B. Badami, Chief Engineer, Water Resource Department.	<i>Ex-Officio</i> Member.
5.	Chief Wildlife Warden represented by Shri Jebastin, A., Deputy Conservator of Forest (Wildlife- North)	<i>Ex-Officio</i> Member.
6.	Dr. G.N. Nayak, Former Professor, Goa University	Expert Member
7.	Prof. Pranab Mukhopadhyay, Goa University	Expert Member
8.	Arch. Manguesh Prabhugaonker, Landscape Architect	Expert Member
9.	Shri. Devanand Kavlekar, CSIR-NIO.	Expert Member
10.	Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board and Head of Nodal Agency GSWA	<i>Ex-Officio</i> Member
11.	Shri. Dashrath Redkar, Director and Joint Secretary, Department of Environment and Climate Change	Member Secretary
12.	Dr. Mandar Nanajkar, CSIR-NIO	<i>Special Invitee</i>

C/L 96

C/17

C/1512

At the outset, Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board and Head of Nodal Agency (HNA, GSWA) extended a warm welcome to the Chairperson and the Members of the 8th Goa State Wetland Authority (GSWA) Meeting. Arch. Mangesh Prabhugaonker (Landscape Architect) introduced himself as the newly inducted Expert Member of GSWA

The following Agenda was transacted:

Agenda 1: Confirmation of the Minutes of the 7th Authority Meeting.

The Minutes of the 7th Authority Meeting of GSWA were placed before the Authority members for confirmation. Prof. Pranab Mukhopadhyay proposed that the word 'deficit' be corrected by the word 'scarce' on Page 4, line 2 of the 7th MOM of GSWA. The Members approved the Minutes along with the correction.

Proposed by Prof. Pranab Mukhopadhyay

Confirmed by Shri Devanand Kavlekar.

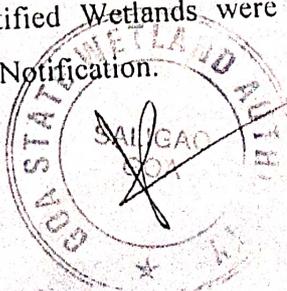
Agenda 2: Action Taken Report of the 7th Authority Meeting.

Action Taken Report of the 7th Authority Meeting of GSWA was presented and discussed before the Members by the Head of Nodal Agency (GSWA). Dr. Pradip Sarmokadam for perusal of the actions taken. On the Agenda No. 7, the chairperson suggested that GSBB and BMCs should be involved in identifying waterbodies for restoration project of "*Shram Shakti se Jal Samrudhi*". The same was approved.

Agenda 3: Approval of 14 Wetlands that have been identified by Technical Committee of GSWA.

The Members were briefly explained the Definition of Wetland and the Zone of Influence by the Head of the Nodal Agency (GSWA) and the roles of the Technical and Grievance Committees in identification and Notification of Wetlands in the State of Goa.

The following 14 identified Wetlands were presented before the GSWA Members for approval for Draft Notification.



Sr. No	Name of the water body	District
1.	Talaulim Lake	South Goa
2.	Sulabhat Lake	North Goa
3.	Mayem Lake	North Goa
4.	Curtorim Lake	South Goa
5.	Sonbem Lake	South Goa
6.	Macasana Lake	South Goa
7.	Mai tollem	South Goa
8.	Bandolem Lake	South Goa
9.	Ambulor Lake	South Goa
10.	Pali Lake	South Goa
11.	Kamala Lake	South Goa
12.	Udden Lake	South Goa
13.	Orlim Lake	South Goa
14.	Tarvale Lake	South Goa

Expert Member Dr. G.N. Nayak submitted that "Restrictions of activities in wetlands" provided under 4(vi) of Wetland (Conservation and Management) Rules 2017 is not applicable to zone of influence and apprehension in public on this should be addressed by the Authority. The same was agreed by Chairperson. He further suggested that these guidelines for regulations within the zone of influence, such as mandatory STPs for new constructions, schemes for alternatives of soak pits etc., should be worked out together by the Technical Committee along with the Expert Members of the Authority and shall be retrospective in nature. Chairperson also directed that the inputs from the TCP Department be considered by the Technical Committee of GSWA during its next meeting and specific guidelines shall be prepared to derive mechanism for regulation of activities in Zone of Influence. Chairperson also directed Department of Environment to prepare schemes for construction in Zone of Influence to reduce impacts on ecological character of notified Wetlands.

Prof. Mukhopadhyay suggested that blanket prohibitions and restrictions for all wetlands should be avoided as each wetland ecosystem has different requirements and hence specific restrictions and prohibitions for wetlands are to be examine on case to

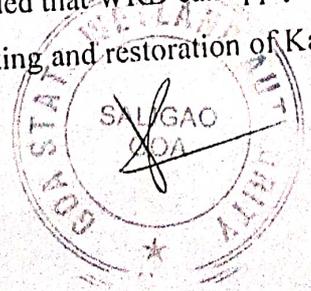
case basis. He further added that restrictions in zone of influence would apply if there is a possibility of change in ecosystem services or structure of ecosystem as per definition 1(j) of Wetland Rules, 2017. HNA, GSWA clarified that the same is already being done based on the Brief documents that are prepared by empaneled Agency and the inputs will be incorporated.

HNA, GSWA also shared his experience at the public meetings wherein he observed that the public vehemently opposing notification of wetlands as the waterbodies have been used as paddy fields pre-monsoon and post monsoon and such declaration may adversely affect their cultivation.

Shri. Nilesh Cabral, Chairperson GSWA, directed Dr. Nanajkar to enlist all the waterbodies identified in Goa based on the report of Space Application Center, Ahmedabad. Subsequently prepare the list and mention the criteria based on which the waterbodies could be derived by eliminating those not qualifying as Wetland. This will bring more clarity and exact number can be released for public to understand the complete process of Wetland Identification within the State. Shri P.B. Badami submitted that WRD has a list of waterbodies that can be referred by CSIR-NIO. The Chairperson directed that the GSWA should communicate to WRD requesting the list of waterbodies and further directed WRD to submit the information at the earliest. To this HNA, GSWA reiterated that the request is already placed to WRD and soft copies are awaited. SE, WRD assured to provide the same at the earliest.

Furthermore, the Chairperson and the Members resolved to use the term 'Wetlands' instead of lakes for the waterbodies once they are declared as "wetlands". The same to be followed in the Brief Document and notification. It was also directed that names of the lakes from Curtorim village should be verified by CSIR-NIO.

Shri. P.B. Badami pointed out that Kamala Lake has been severely eutrophicated. Dr. Monteiro added that WRD can apply to Department of Fisheries and avail up to 40% funds for desilting and restoration of Kamala Lake. which was agreed



by Shri. P.B. Badami. It was decided that WRD will further approach Director, Fisheries and ensure further action.

Shri Kunal, IAS, Secretary (Environment & Climate Change) suggested that GSWA should identify and propose at least one wetland in the State of Goa as a Ramsar Site. HNA, GSWA submitted that Curtorim wetlands or any other suitable wetland such as Nanda Lake with characteristics of a Ramsar site may be considered. The members agreed for the same.

Agenda 4: Final notification of 3 Wetlands which have not received any grievances and remaining 7 to be placed before Grievance Committee.

The Authority Members unanimously approved the three Draft Notified Wetlands namely, Xeldem Lake (Quepem, Quepem Taluka, South Goa), Nanda Lake (Quepem, Quepem Taluka, South Goa) and Dashi Lake (Revora, Bardez Taluka, North Goa) for final notification as no objections/grievances have been received with regard to these three waterbodies.

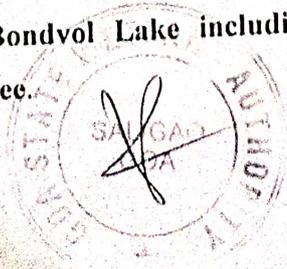
Agenda 5: Extension of Identification of Wetlands and preparation of Brief Documents Project to CSIR-NIO.

The Authority Members agreed to extend the project of Identification of Wetlands and preparation of Brief Documents to CSIR-NIO for a period of 6 months as delay in the project was caused due to Covid-19 Pandemic situation.

Agenda 6: Approval for advisory to the concerned Government Departments regarding restriction and regulations in draft notified areas including temporary restrictions pending final notification.

The Members deferred to the suggestion to issue an advisory in such nature.

Agenda 7: Re-notification of Bondvol Lake including zone of influence as suggested by Grievance Committee.



HNA informed that the Grievance Committee has recommended to re-notify Bondvol Lake with Zone of Influence as per the Brief Document prepared by CSIR-NIO. Dr. Nayak suggested that the Authority should go ahead with the findings of the CSIR-NIO as it the agency appointed to conduct the identification process in the State of Goa. The Chairperson and the Secretary (Environment & Climate Change) further added that re-notification is required as Zone of influence had not been notified in the previous draft notification of Bondvol Lake, which is mandatory for wetlands as per Wetland (Conservation and Management) Rules, 2017. Hence it was unanimously decided to re-notify Bondvol Lake including zone of Influence.

Agenda 8: Extension of time period for filing grievances regarding Carambolim Lake from Villages Carambolim- from Village Panchayats of Carambolim, Se Old Goa and Batim Lake.

The Chairperson and the Members agreed to grant the villagers of Batim Lake and Carambolim Lake and those villages which come within the zone of influence additional 30 days to raise their grievances.

Agenda 9: Creation of permanent posts of Scientific Officer, Scientific Assistant, Junior Law Officer and Multi-Tasking Staff at GSWA.

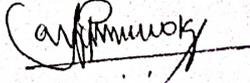
The Chairperson insisted to list of posts along with the Recruitment Rules to be put up to the Director.

Agenda 10: Any other matter with the permission of Chair.

Nil.

The meeting ended with vote of thanks by Head of Nodal Agency, GSWA.




Dr. Pradip Sarmokadam
Head of Nodal Agency, Goa
State Wetland Authority

MINUTES OF THE THIRD TECHNICAL COMMITTEE MEETING OF GOA STATE WETLAND AUTHORITY (GSWA)

TYPE OF MEETING: THIRD MEETING OF THE TECHNICAL COMMITTEE.

DATE: 2nd DECEMBER 2020; TIME: 10.30 AM ONWARDS

VENUE: "SEMINAR HALL, 1ST FLOOR, OFFICE OF HEAD OF NODAL AGENCY OF GOA STATE WETLAND AUTHORITY, GOA STATE BIODIVERSITY BOARD, OPP. SALIGAO SEMINARY, SALIGAO, BARDEZ, GOA.

MEETING WAS CHAIRED BY MR. RICHARD D'SOUZA, CHAIRMAN, TECHNICAL COMMITTEE FOR GOA STATE WETLAND AUTHORITY.

The following members attended the meeting:

Sr. No.	Name	Designation
1.	Mr. Richard D'Souza, Ex-PCCF	Chairman
2.	Director of Environment, (MS, GSWA)	Member
3.	Dr. Pradip Sarmokadam (Member Secretary, GSBB)	Convenor
4.	Shri. P.B. Badami, Superintendent Engineer, Circle I, WRD	Ex-Officio Member,
5.	Smt. Vinita Kambli, rep. of Director, Department of Settlement and Land Records	Ex-Officio Member,
6.	Smt. Rohita Naik, Superintendent of Fisheries (Aquaculture) rep. of Director, Directorate of Fisheries,	Ex-Officio Member,
7.	Shri. Keshav Kumar, Rep. of Principal Chief Conservator of Forests, Department of Forest	Ex-Officio Member,
8.	Smt. Roseann Diniz, Dy. T.P., Rep. Chief Town Planner, Town and Country Planning Department,	Ex-Officio Member,
9.	Shri. Vithal A. Joshi, Dy. Director, Agriculture, Department of Agriculture	Ex-Officio Member,



10.	Dr. Mandar Nanajkar	Invitee
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At the onset, Dr. Pradip Sarmokadam, Head of Nodal Agency (HNA) for GSWA extended a warm welcome and introduced the Chairman, and the Members of the Technical Committee. HNA, GSWA briefly described the Wetland Rules, 2017. The Chairman explained that every waterbody is not a wetland and that the Technical Committee has authority to identify a waterbody as wetland but same has to be considered considering the rights and privileges of the people as well as conservation of water resources.

Agenda 1: Confirmation of Minutes of meeting of the Second Joint TC and GC Meeting held on 22/07/2020.

The minutes of the Second Joint TC and GC Meeting were circulated before the Committee Members for confirmation.

Proposed by Shri. Richard D'Souza (Chairperson of the TC, GSWA)

Seconded by Dr Pradip Sarmokadam (HNA, GSWA)

Agenda 2: Action Taken Report of the Second Joint Committee Meeting.

The details about action taken on the agenda points of the previous meeting were informed to the members for information and perusal.

Agenda 3: Presentation of the following Brief Documents for wetlands identification:

The brief documents of Talaulim Lake, Tarvalem Lake, Udden Lake, Sonbem Lake, Ambulor Lake, Curtorim Lake, Comunidade Lake, Orlim Lake, Kamla Lake, Sancoale Lake, Macasana Lake, Mayem Lake, Sulabhat Lake, and Pali Lake Were presented to the TC for identification of the same as Wetlands.



The Chairman inquired if the Sulabhat Lake is a perennial lake or if it gets dried in the summer season. Shri. Badami submitted that most lakes gets dried up in summer and hence all lakes cannot be directly identified as wetland. Dr. Nanajkar pointed out that as per the Wetland (Conservation and Management) Rules, 2017, a wetland can be permanent or temporary waterbody. The Chairman inquired as to what is the status of the ecology in the Sulabhat Lake to which the Dr. Nanajkar submitted that there are a lot of floating hydrophytes which are indicative of the pollution in the lake.

It was deliberated that among the Members that whether demarcation of 50 mts of Buffer Zone as No development zone is mandatory and if it can be changed according to the settlement in the surrounding area of the wetland. Dr. Mandar Nanajkar informed the TC that the 50mts Buffer is kept based on the guidelines of Wetland Conservation and Management) Rules 2017.

Shri. Badami also pointed out that most of the lakes in Goa are natural springs which have been secured by constructing an embankment such as a bund or sluiceways. His contention, therefore is that only the core area may be identified as wetland. According to Shri. Badami, mere satellite images are not reliable and would require ground truthing. HNA GSWA informed that originally the Space Application Centre, Ahmedabad has submitted Report indicating 550 waterbodies in the state of Goa which even included rivers and therefore CSIR-NIO has been appointed to conduct the ground-truthing. Dr. Nanajkar specified that the Guidelines to the Wetland Rules 2017, suggest usage of LISS III data is sufficient, instead the NIO has used LISS IV data which is more accurate and reliable.

The Chairman suggested with acceptance of all the members, that the selected waterbodies may be categorized depending on the state of the waterbodies, i.e. existence of the embankments, LULC and the size of the core area of the waterbody.

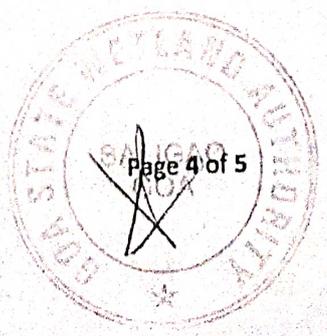
The waterbodies of which the Brief Documents were presented at the meeting were identified and affirmed as wetlands, however it was decided to categorize the

identified waterbodies into two categories i.e. Category I and Category II. The Chairman suggested that the lakes and waterbodies which are situated away from the urban setting and spread over large in areas irrespective of the presence of sluice gates would come within Category I whereas the Category II would include the lakes situated in urban setting. Extensive data on flora and fauna of the waterbodies has to be collected and documented. Shri Badami submitted there are a few pristine waterbodies that contain water without the use of sluice gates, he agreed that he has a list of such pristine waterbodies which he shall submit to the GSWA. Shri Badami also insisted that an inspection is required to be taken of the waterbodies before it can be finalized for approval. He suggested that while demarcating a waterbody the base of the sluice gate should be taken for demarcation of the core area as the wetland. The Chairman and the Members agreed that the categorization of waterbodies would aid for systematic demarcation of the wetlands. It was therefore decided that while Tarvadem Lake, Pali Lake, Udden Lake would come under Category I while Sulabhat Lake, Talaulim Lake, Mayem Lake, Curtorim Lake, Orlim Lake, Sancoale Lake, Sonbem Lake, Macasana Lake, Comunidade Lake, Ambulor Lake, Sonbem Lake would fall within the - Category II.

It was decided that CSIR-NIO and WRD will have a joint meeting for revision, if there is, in demarcation of the area of all the waterbodies placed for identification as Wetland to TC.

Agenda 4: Issues pertaining to Bondvol Lake draft notification @Grievance Committee.

The Brief document and revised map of Bondvol Lake, as prepared by CSIR-NIO was presented to the Members. The Committee agreed that the Bondvol Lake should be treated as Category I and the revised map of Bondvol Lake along with the buffer zone and zone of influence may be draft notified again.



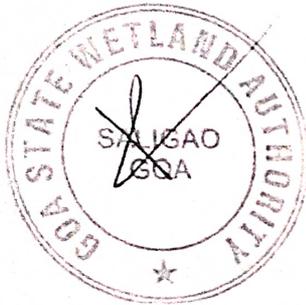
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Agenda 5: Issuing Advisory to Government Departments to maintain status quo or notify GSWA for granting any further permission, licenses in terms of areas surrounding the identified waterbodies.

The Members agreed that it is indeed necessary to issue such Advisory to Government Departments to maintain status quo or, notifying GSWA before granting any further permission, licenses in terms of areas demarcated as buffer zone and zone of influence

Agenda 6: Any other matter with the permission of the chairperson.

The meeting ended with vote of thanks by Head of Nodal Agency, GSWA.



Sd/-

Dr. Pradip Sarmokadam
Member Secretary, GSBB

MINUTES OF THE 10TH MEETING OF GOA STATE WETLAND AUTHORITY
(GSA)

TYPE OF MEETING: REGULAR MEETING.

DATE: 23th July 2021;

TIME: 5.15 PM Onwards

VENUE: "1ST FLOOR, MINISTERIAL BLOCK, SECRETARIAT, PORVORIM, BARDEZ,
GOA

MEETING WAS CHAIRED BY SHRI. NILESH CABRAL, HON. MINISTER FOR
ENVIRONMENT AND CLIMATE CHANGE AND CHAIRPERSON OF GOA STATE
WETLAND AUTHORITY (GSA).

The following members attended the meeting:

Sr. No.	Name	Designation
1.	Shri. Nilesh Cabral, Hon. Minister of Environment & Climate Change	Chairperson GSWA
2.	Shri. Kunal, IAS, Secretary (Environment & Climate Change)	<i>Ex-Officio</i> Member
3.	Shri. Dashrath Redkar, Director, Department of Environment and Climate Change (DoE&CC)	Member Secretary GSWA
4.	Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board and Head of Nodal Agency GSWA	HOD, Nodal Agency, GSWA - <i>Ex-Officio</i> Member
5.	Shri John M. Fernandes, RFO Campal, Forest Department	<i>Ex-Officio</i> Member
6.	Shri. G. R. Teli, Dy. Director, Department of Tourism	<i>Ex-Officio</i> Member
7.	Shri Nazareth Vaz, SW, Circle I, Water Resource Department(WRD)	<i>Ex-Officio</i> Member
8.	Prof. Pranab Mukhopadhyay, Economics Department, Goa University	Expert Member
9.	Arch. Manguesh Prabhugaonker, Landscape Architect	Expert Member
10.	Shri. Devanand Kavlekar, CSIR-NIO.	Expert Member



11.	Shri. Mahesh Patankar, Geologist.	Co-opted member of GSWA
12.	Smt. Asavari Kulkarni, Environment Officer.	Co-opted member of GSWA
13.	Shri. Siddhesh Naik Tuenker, DSLR	<i>Special Invitee</i>
14.	Shri. Mandar Nanajkar, Senior Scientist, CSIR-NIO	<i>Special Invitee</i>
15.	Shri. Akhil Parambil, CSIR NIO	<i>Special Invitee</i>

Secretary - Forest, Secretary - Urban development, Rural Development, Fisheries, Revenue, Director - State Remote Sensing Centre, Member Secretary - GSPCB, APCCF, Expert Members - Dr. G. N. Nayak, Dr. Sreekanth G.B. and Adv. Atrey Kakodkar were absent for the meeting.

At the onset, Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board and Head of Nodal Agency (HNA, GSWA) extended a warm welcome to the Chairperson and the present members of the 10th Goa State Wetland Authority (GSWA) Meeting. He also welcomed the invited villagers present to express grievances and requested that since the meeting was delayed that the agenda point no 4 to be taken on priority to be able to address grievances first. This was unanimously accepted by the members and Chairperson. The proceedings are recorded as per the serial numbers in agenda as given below.

Agenda 1: Confirmation of the Minutes of the 10th Authority Meeting.

The Minutes of the 10th Authority Meeting of GSWA were placed before the Authority members for confirmation. The same was confirmed.

Proposed by Shri. Devanand Kavlekar

Confirmed by Arch. Mangesh Prabhugaonkar

Agenda 2: Action Taken Report of the 9th Authority Meeting

Action Taken Report of the 9th Authority Meeting of GSWA was placed before the members present by the Head of Nodal Agency (GSWA), for perusal of the actions taken. The same was deliberated and approved.



Agenda 3: Approval of the 8 waterbodies with revised Zone of influence as per guidelines for final notification

HNA (GSWA), explained that as per the approved guidelines of GSWA for delineating and regulating activities for the zone of influence for wetlands identified under Wetland (Conservation & Management) Rules 2017, the 8 identified wetlands are divided into two categories i.e. Category I: wetlands located in pristine habitat and Category II: wetlands located in urban habitat. The maps and other details were displayed on the screen for the benefit of all.

Two wetlands were classified in Category I, namely Toyyar Lake and Sarzora Lake, these two were presented to the Authority, and were approved by the authority for final notification unanimously. The Other Six wetlands that were classified in Category II and ZOI has been revised as per guidelines and confined to feeder water channels, namely Dhashi Lake, Xeldem Lake, Cottambi Lake, Nanda Lake, Bondvol Lake and Saulem (Pilerne) Lake. HNA (GSWA) informed the Authority that, subsequent to revision by CSIR-NIO, Dept. of SLR and TCP have approved the same. Grievances of all the above lakes have also been considered and addressed by the Grievance committee & placed further placed before GSWA, after the perusal of the revisions made by CSIR-NIO in the maps, **all the members of GSWA unanimously approved the Eight (08) Wetlands that were presented for final Notification in the Official Gazette of the Government of Goa.**

Furthermore, Secretary (Environment & Climate Change), suggested to prepare a brief graphic design explaining wetlands, ZOI, Buffer Zone, permitted activities and prohibitions in local languages so as to further spread awareness & address the apprehensions of the locals. He also suggested to create awareness about Wetlands through social media & other platforms. The above was agreed by the GSWA members present.

Agenda 4: Addressal of Grievances regarding Carambolim lake (Carambolim, Tiswadi), Batim Lake (Batim, Tiswadi) and Durga Lake (Chichinim, Salcete). Hearing to be given to the representatives of the grievant's.

HNA, GSWA briefed the authority that after draft notification of 11 Wetlands, the received grievances were placed to the Grievances Committee (GC) of GSWA. Grievances, suggestion and complains with regard to 8 Wetlands were addressed by GC however with regard to the three (3) remaining wetlands namely Durga Lake, Carambolim Lake and Batim Lake, GC was



of the opinion that the grievances need to be heard by authority to address them. Hence the following cases were presented to the Authority.

1. Representatives of the grievant related to the Draft Notification of Durga Lake (Chichinim, Salcete) as Wetlands.

Mr. Doura Fernandes, Ms. Melcy Barreto, Ms. Evonne Cardozo, Mr. Chalton Furtado and Mr. Valentino Barreto were the representatives that were present for the meeting. The representatives highlighted the following issues as the major reason from opposing Durga Lake to be notified as Wetland.

- a. That it is not Durga Lake but it is Durga Bund, it is only channel of water flowing to the tributary which joins the River Sal.
- b. That it is indicated as water channel in regional plan 2021.
- c. That Durga lake is seasonal and water only retains around rainy season.
- d. That land Survey shows Durga bund as Paddy field and local residents identify this land as agricultural land, and are ready to henceforth cultivate.
- e. That the residents will face difficulties in constructing new structures.
- f. That VP had taken initiative to ensure that ecological character of land won't be changed and Chichinim VP had passed the resolution by public hearing proceedings that the stakeholders claimed that the fields were cultivated the past and are proposed to be cultivated and some are presently being cultivated.
- g. That there is strong opposition from the farmers and VP to not convert this land to Wetland.

Considering all the grievances, the Chairperson GSWA explained that Hon.ble NGT has directed to notify the Wetlands on priority & is also mandate of GSWA. He suggested that the residents, farmers and VP must find a common ground and declare the area wetland so as to further the aim of water conservation however the suggestions and apprehensions will be taken on record and resolved by the authority. He also assured that all the traditional activities that the residents or locals wish to continue or take-up in the wetland will be considered in the final notification. After incorporations of all the suggestion into the brief document the Hon. Chairperson directed that the suggestions regarding permitted activities be incorporated in brief document and further be placed before GSWA for approval.



2. Representatives of the grievant related to the Draft Notification of Batim Lake as Wetland.

Ms. Delara V. Fernandes and Ms. Maria F. Rodrigues were the representatives that were present for the meeting. The representatives highlighted the following issues as the major reason from opposing Batim Lake to be notified as Wetland. As per grievants

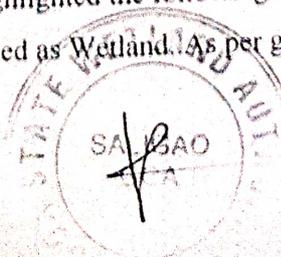
- a. That the Batim Lake is actually a field or an agricultural area and also the VP was not informed when land was being surveyed. That the existing houses may be demolished.
- b. That the major concern is that the locals will not be able to cultivate their fields.

To these grievances the Chairperson, GSWA informed that the agricultural activities & traditionally existing activities are allowed under pre-existing rights, privileges and traditional activities like plantation of indigenous varieties in the buffer zone are also not prohibited. He also assured that the Zone of Influence (ZOI) that was marked prior to the revision will now be sizably reduced as after revision. Only prohibition is on the construction activities in the buffer zone. Furthermore, HNA (GSWA) explained that the existing structures won't be demolished, also any houses existing in the Buffer Zone will be allowed 5 meters relaxation from all sides in-case they want to increase the plinth area subject to legalities of the construction, which are beyond the purview of this authority.

After the discussion and addressel of the complaint the representatives requested the authority to arrange an awareness program explaining the local community about this entire notification process and the benefits and other relevant pre-existing rights & privilges. Secretary Environment & Climate Change also mentioned to the representatives that the notification Batim lake will only benefit that village. He also recommended that physical marking of the boundaries and demarcation of the buffer zone to be undertaken. HNA, GSWA ensured that the NIO-CSIR along with DSLR will demarcate the area as per the locals request.

3. Carambolim lake Grievants Representatives.

Mr. Vaman R. Pilsalkar, Mr. Tilau Vargaonkar, Mr. Uttam Murgaonkar, Mr. Rajesh Datta Naik Mr. Sanmesh Sawant, and Mr. Caetano M. S. Po, were the representatives that were present for the meeting. The representatives highlighted the following issues as the major reason from opposing Carambolim Lake to be notified as Wetland. As per grievant



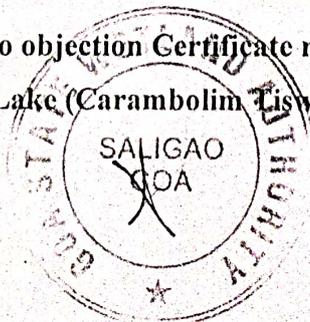
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- a. That the Carambolim lake is agricultural area and the locals intend to cultivate the area
 - b. That nearby the lake within the Buffer Zone there exist developed plots where owners have built and intend to build houses.
 - c. That Gram Sabha opposed notification of Carambolim wetland however requests for ground truthing.

HNA GSWA perused before the authority the letter received from the Central Government stating that Carambolim Lake is Wetland of international importance. HNA GSWA informed that once the lake is notified the traditional activities (cultivation of Paddy) and operation of sluice gates by the stakeholders is allowed (albeit the ecological character of the wetland is maintained). Firstly, the Chairperson, ascertained that the construction will be not allowed within the buffer after notification. However, a Lake Management Committee (LMC) will be formed with locals and GSWA official as the members who will be responsible for the conservation, management and wise use of the Notified wetland and its resources. Chairperson, GSWA also explained that once declared as wetland the Carambolim Lake will come under the purview of GSWA. This will also resolve the issues with the operation of sluice gate and help get the control of the wetland back to the locals and it will be possible to work with Forest department who is currently the caretaker of Carambolim Lake or necessary procedure will be initiated in this regard. Furthermore GSWA members agreed that ground demarcation of the buffer must be undertaken and general awareness programme should be conducted at Village level. Understanding the assurances the representatives were satisfied with the addressal of their grievances.

Agenda 5: Matter related to Hadfadkar family requesting to allow Pisciculture in Saulem tollem (Pilerne, Bardez).

HNA (GSWA) informed the members that a request for pisciculture in the Saulem (Pilerne) Lake has been received from Hadfadkar family regarding pisciculture. The Authority deliberated on the request and decided to allow the activity as permitted activity under the wise use of the wetland by the locals but not to give exclusive right to any particular individual or family as it will depend upon other ownership related aspects & those traditionally pre-existing rights & privileges.

Agenda 6: Application for No objection Certificate received for construction in the buffer zone of Carambolim Lake (Carambolim Liswadi). Or any other similar matter.



Chairperson directed to issue letter to such request stating that the application may be resubmitted only after the final notification of the concerned wetland, in any area.

Agenda 7: Letter received from Goa Heritage Action Group and Goa Bird Conservation Network regarding conservation of Batim Lake.

GBCN had communicated their objection and concern to the beautification of Batim Lake. HNA, GSWA requested the WRD to Communicate with GBCN and have a dialogue to resolve the apprehensions & inform the compliance to GSWA. WRD agreed to the request however informed the Authority that they are only repairing the sluice gate and certain culverts and not beautifying the area.

Agenda 8: Any matter relating to GSWA pertaining to WRD as Nodal Agency in O.A. 325/2015 NGT matter for compliance

In the matter of O.A. 325/2015 HNA (GSWA) requested the WRD to report in writing, any progress done regarding this matter to GSWA as the all parties stay updated and for further needful from GSWA.

Agenda 9: Any other matter with the permission of the chair.

HNA GSWA informed about the approval granted to the NIO-CSIR regarding extension of project of the identification of wetlands. The same was agreed by GSWA members.

The meeting ended with vote of thanks by Head of Nodal Agency, GSWA.



Pradip Sarmokadam
Dr. Pradip Sarmokadam
Head of Nodal Agency,
Goa State Wetland Authority

Reg. No. RNP/GOA/32/2021-2023

RNI No. GOAENG/2002/6410

Panaji, 30th September, 2021 (Asvina 8, 1943)

SERIES I No. 27

OFFICIAL GOVERNMENT OF GOA GAZETTE



PUBLISHED BY AUTHORITY

NOTE

There are three Extraordinary issues to the Official Gazette, Series I No. 26 dated 23-9-2021, namely:—

(1) Extraordinary dated 23-9-2021 from pages 1465 to 1466 Notification No. 5-2-2021-Fin (DMU) from Department of Finance, Debt Management Division regarding Market Borrowing Programme of State Government.

(2) Extraordinary (No. 2) dated 24-9-2021 from pages 1467 to 1478, regarding the Goa Shops and Establishments (Amendment) Bill 2021 from Goa Legislative Secretariat & Act from Department of Law.

(3) Extraordinary (No. 3) dated 28-9-2021 from pages 1479 to 1480, Notification No. 38/1/2017-Fin(R&C) (214)/1884 regarding the Goa Goods & Services Tax (Seventh Amendment) Rules, 2021 from Department of Finance (Revenue & Control Division).

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GOVERNMENT OF GOA

Department of Environment & Climate Change

Notification

11-2/GSWA/2021-22/Notification/599

1. Whereas, there exists a water body known as Cottombi Lake or Cottombi Tollem admeasuring an area of 12400 sq. mts. located in village Cottombi of Salcete Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Cottombi Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Department of Environment and Climate Change of Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Cottombi Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA

has recommended the Government of Goa to notify the said Cottombi Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas the draft notification which was published in Official Gazette of Government of Goa dated 26-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of the Wetland (Conservation and Management) Rules 2017, hereinafter referred to as the said rules;

7. And whereas, the time of receiving grievances is now over and in the fixed duration the objections of the general public have been heard and decided as per said rules;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e., permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa- 403511 or at email – ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change, shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath Redkar, Director & ex officio Joint Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence.

1.1. *Wetland*

The said Cottombi Lake admeasuring an area of 12400. sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub -Div. No.	Approximate Area in Sq. Mts.
Quepem/Cottombi	48	12400
Total		12400

1.2. *Boundary of area already designated under provisions of other Acts and Rules.*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Cottombi Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Cottombi Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Cottombi Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence including Buffer Zone of the said Cottombi Lake admeasuring 64,590 sq. mts., includes the properties surveyed under the following Survey No.

OFFICIAL GAZETTE — GOVT. OF GOA

SERIES I No. 27

30TH SEPTEMBER, 2021

Taluka/Village	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3	4	5
Quepem/Cottombi		Buffer Zone		
	29/1(P)	2111	31/19(P)	276
	31/21(P)	2898	45/29(P)	10
	45/31(P)	184	45/32(P)	1060
	45/33(P)	97	45/34(P)	147
	45/35	825	45/36	325
	45/37(P)	342	45/38(P)	252
	45/39(P)	322	45/40(P)	253
	45/41(P)	248	45/42(P)	160
	45/43(P)	285	45/44	550
	45/45	275	45/46	325
	45/47	100	45/48	175
	45/49	1275	47/1	525
	47/2	675	47/3	750
	47/4(P)	775	47/5(P)	3503
	47/6	625	47/7	550
	47/8	300	47/9	175
	47/10	275	47/11	175
	47/12(P)	406	47/13	275
	47/14	175	47/15	150
	47/16	125	47/17(P)	133
	47/18(P)	120	47/20(P)	10
	47/21(P)	34	47/22(P)	84
	47/23(P)	242	47/24	200
	47/25	200	47/26	75
	47/27	75	47/28	225
	47/29	1300	47/30	175
	47/31	175	47/32	150
	47/33	150	47/34	175
	47/35(P)	165	47/36(P)	36
	47/37(P)	166	47/38	125
	47/39	100	47/40(P)	108
	47/47(P)	536	47/58(P)	53
	47/59(P)	169	47/60(P)	284
	47/62(P)	136	49/1	600
	49/2	1025	49/3	125
	49/4	125	49/5	150
	49/6	125	49/7	200
	49/8	250	49/9	125
	49/10	175	49/11(P)	3144

OFFICIAL GAZETTE — GOVT. OF GOA

SERIES I No. 27

30TH SEPTEMBER, 2021

1	2	3	4	5
	49/12(P)	952	49/13(P)	461
	49/14(P)	388	49/15(P)	786
	49/16(P)	5	49/17	175
	49/18	225	49/19(P)	23
	50/1(P)	34	50/9(P)	18
	50/10(P)	100	50/11(P)	32
	51(P)	2263		
	Area outside survey nos. (Roads and Nallahs)	3684		
	Total		42545	
Quepem/Cottombi	Zone of Influence			
	46/1(P)	130	46/2(P)	162
	46/5(P)	144	46/7(P)	52
	46/8(P)	65	46/9(P)	128
	46/10(P)	68	46/11(P)	25
	46/13(P)	56	46/14(P)	34
	46/15(P)	32	46/27(P)	80
	46/28(P)	169	46/42(P)	42
	46/43(P)	28	46/44(P)	31
	46/45(P)	83	46/46(P)	95
	46/47(P)	75	46/48(P)	80
	47/42(P)	36	47/47(P)	75
	47/48(P)	298	47/49(P)	129
	47/51(P)	197	47/52(P)	129
	47/53(P)	147	47/91(P)	59
	47/92(P)	447	47/102(P)	118
	47/103(P)	283	55/1(P)	1780
	60/1(P)	211	60/2(P)	574
	60/3(P)	113	60/4(P)	12
	60/7(P)	32	60/8(P)	134
	60/10(P)	28	61/1(P)	527
	61/2(P)	400	61/14(P)	263
	62/1(P)	941	63/2(P)	377
	63/4(P)	502	63/5(P)	118
	64/1(P)	287	65/1(P)	324
	65/2(P)	60	65/4(P)	51
	Total		10231	
Quepem/Assolda	Zone of influence			
	62/27(P)	12	62/28(P)	68
	62/29(P)	55	62/30(P)	55
	62/31(P)	51	62/32(P)	21

1	2	3	4	5
	62/33(P)	22	62/34(P)	24
	62/35(P)	67	62/72(P)	37
	62/73(P)	34	62/74(P)	133
	63/5(P)	6	63/6(P)	16
	63/20(P)	10	63/21(P)	9
	63/22(P)	15	63/23(P)	4
	63/24(P)	2	63/26(P)	3
	63/27(P)	18	63/28(P)	5
	63/37(P)	7	63/41(P)	17
	66/97(P)	190	66/112(P)	34
	66/113(P)	13	66/114(P)	6
	66/115(P)	2	66/116(P)	1
	66/117(P)	1	66/118(P)	6
	66/127(P)	69	68/21(P)	9
	68/22(P)	42	68/38(P)	37
	68/39(P)	117	68/40(P)	19
	68/41(P)	45	68/42(P)	26
	68/53(P)	42	69/1(P)	466
	69/2(P)	251	69/3(P)	231
	69/4(P)	442	69/5(P)	143
	69/7(P)	157	69/14(P)	8
	69/15(P)	29	69/16(P)	20
	69/17(P)	20	69/18(P)	35
	69/19(P)	58	69/34(P)	128
	69/37(P)	502		
	Area outside S. Nos (Roads and Nalla)	7974		
	Grand Total		64590	

The map of wetland boundary of the said Cottombi Lake with the Zone of influence is at Annexure I (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>)

1.4. For the purpose of this wetland known as the said Cottombi Lake the same is located within Revenue village of Cottombi.

1.5. For the purpose of this wetland known as the said Cottombi Lake the the Zone of Influence is located within Revenue village of Cottombi and Assolda.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and/or expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances

covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.

4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Cultivation of crops	Regulated by Directorate of Agriculture, Goa. Existing traditional practices of Paddy cultivation will be allowed (except the core wherein the water is present throughout the year) during the dry season, as Pre-Existing Rights and Privileges. Any activity that will affect the ecological character of the wetland will not be allowed.	Existing traditional crop cultivation practices will be allowed. Any activity that will affect the ecological character of the wetland will not be allowed.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Fishing	Existing traditional practices of fishing will be permitted. Any	Permitted.

	activity that will adversely affect the ecological character of the wetland will not be allowed.	
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic drinking purpose. This will be managed and regulated by WRD.	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.
Plantation of trees	Prohibited	Plantation of indigenous trees, plants, shrubs is permitted within Zone of influence.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

----- Notification

11-2/GSWA/2021-22/Notification/600

1. Whereas, there exists a water body known as Xeldem Lake or Xelde Tollem admeasuring an area of 735 sq. mts. located in village Xeldem of Quepem Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Xeldem Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change, Government of Goa, through GSWA by engaging the services of CSIR-NIO prepared a Brief Document for identifying the said Xeldem Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Xeldem Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.

6. Whereas the draft of the notification, which was published in the Official Gazette of Goa vide notification dated 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules.

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons.

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511, or at email—ms-gswa.goa@gov.in./goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath Redkar, Director & ex officio Joint Secretary (Environment & Climate Change).
Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence.

1.1. *Wetland*

The said Xeldem Lake admeasuring an area of 735 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
Quepem/Xeldem	52/4	325
	52/1	50
Quepem/Cacora	Area outside S. No.	360
Total		735

1.2. *Boundary of area already designated under provisions of other Acts and Rules.*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence of the said Xeldem Lake admeasuring 12,836 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No./Sub-Div. No.		Approximate Area in Sq. Mts.
Quepem/Xeldem		Buffer Zone	
	50/1(P)		2906
	51/1(P)		2109
	52/1(P)		1150
	52/2(P)		177
		Zone of Influence	
	50/1(P)		412
	51/1(P)		146
	Total		6900
Quepem/Cacora		Buffer Zone	
	452/48 (P)		5388
		Zone of Influence	
	452/48(P)		548
	Total		5936
	Grand Total		12836

The map of wetland boundary of the said Xeldem Lake with the Zone of influence is at Annexure I.

1.4. For the purpose of this wetland known as the said Xeldem Lake the same is located within Revenue village of Xeldem.

1.5. For the purpose of this wetland known as the said Xeldem Lake the Zone of Influence is located within Revenue village of Cacora.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands/and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland/wetlands /complex as shown in Annexure I	Within the zone of influence as shown in Annexure I
Cultivation of crops/Paddy	Cultivation to be restricted in the wetland area.	Traditional farming activities and cultivated crops are permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the boundary of wetland/wetlands complex as shown in Annexure I	Within the zone of influence as shown in Annexure I
Withdrawal of water	Permitted with the approval of WRD & as required and decided by LMC.	Permitted with the approval of GSWA and WRD.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted.
Bathing or wallowing of domestic animals	Permitted	Permitted.
Agriculture or/and Paddy cultivation	Restricted	Traditional activities are Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2021-22/Notification/601

1. Whereas, there exists a water body known as Toyyar Lake or Chimbhel Lake admeasuring an area of 51,085 sq. mts. located in village Chimbhel of Tiswadi Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Toyyar Lake"); which is more particularly described in Schedule I hereinunder;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change of Government of Goa, through GSWA by engaging the services of CSIR-NIO prepared a Brief Document for identifying the said Toyyar Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Toyyar Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas draft of the notification, which was published in the Official Gazette of Government of Goa dated 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE & CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa-403511 or at email—ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of Governor of Goa.

Dasharath M. Redkar, Director & ex officio Jt. Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. *Wetland:*

The said Toyyar Lake admeasuring an area of 51,085 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
Tiswadi/Chimbel	40/1(P)	50,930
	42 (P)	155
Total		51,085

1.2. *Boundary of area already designated under provisions of other Acts and Rules:*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Toyaar Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Toyaar Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Toyaar Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence of the said Chimbel Lake admeasuring 1,79,520.96 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
Tiswadi/Chimbel lake	40/1(P)	118338.41
	41/1(P)	29881.44
	42/1(P)	5652.00
Total		153871.86
Tiswadi/Talaulim	106/1(P)	21649.10
Total		21649.10
Grand Total		175520.96

The map of wetland boundary of the said Toyaar Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>).

1.4. For the purpose of this wetland known as the said Toyaar Lake the same is located within Revenue village of Chimbel.

1.5. For the purpose of this wetland known as the said Toyaar Lake the Zone of Influence is located within Revenue village of Chimbel and Talaulim.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;

2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration;

3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands;

4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure-I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands/and its zone of influence, for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Diversion or any other hydrological intervention	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA.
Cultivation of crops	No cultivation of crops within the wetland	Restricted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Withdrawal of water	Permitted as required and decided by Lake Management Committee (LMC) in consultation with WRD	Permitted with the approval of WRD and GSWA.
Preservation of this water body and maintaining quality of its significant catchment	The boundary of the wetlands may be reinforced using natural means so as to not alter the ecological	Permitted.

area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	characteristics of the water body with collective decision of LMC in consultation with GSWA	
Traditional fishery	Permitted	Not applicable.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.
Plantation	Prohibited	Plantation of indigenous trees, plants, shrubs etc. is permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2021-22/Notification/602

1. Whereas, there exists a water body known as Dashi Lake or Dashiche tollem admeasuring an area of 6089 sq. mts. located in village Revora of Bardez Taluka, North Goa district, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Dashi Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change, Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Dashi Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Dashi Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.;

6. Whereas the draft of the notification, which was published in the Official Gazette of Government of Goa 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules.;

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons.;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.;

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa 403511 or at email – ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath Redkar, Director & ex officio Joint Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence.

1.1. *Wetland*

The said Dashi Lake admeasuring an area of 6089. sq. mts., surveyed under Survey No.

Taluka Village	Survey No./Sub – Div. No.	Approximate Area in Sq. Mts.
Bardez/Revora	70/1(P)	6089
Total		6089

1.2. *Boundary of area already designated under provisions of other Acts and Rules*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence of the said Dashi Lake admeasuring 6,81,434 sq. mts., includes the properties surveyed under the following Survey No.

Taluka Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3
Bardez/Revora		Zone of Influence
	68/4(P)	848
	70/1(P)	421
	71/1(P)	95
	71/3(P)	318
	68/2(P)	24
		Buffer Zone
	37/11(P)	9
	37/12(P)	1992
	38/08(P)	299
	38/9	225
	38/10	400
	38/11	300
	38/12	400
	38/13	100
	39/15(P)	96
	39/16(P)	130
	39/22(P)	10
	39/23(P)	50
	60/1(P)	405
	60/2(P)	408
	60/3(P)	166
	68/1(P)	5723
	68/3(P)	79
	68/4(P)	55
	69/1	120
	70/1(P)	501
	71/1(P)	1855
	71/2	1850
	71/3(P)	3327
	71/4	400
	71/5(P)	2710
	71/6(P)	113
	101/2(P)	336
	Area outside survey nos. (Roads and nalla)	1898
	Total	25663

The map of wetland boundary of the said Dashi Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>)

1.3. For the purpose of this wetland known as the said Dashi Lake the same is located within Revenue village of Revora.

1.4. For the purpose of this wetland known as the said Dashi Lake the Zone of Influence is located within Revenue village of Revora.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of Soil, Mud, Rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Cultivation of crops	Prohibited	Existing traditional crop cultivation practices in the low-lying areas within the buffer will be allowed.
Fishing	Regulated by Fisheries Department.	Regulated by Fisheries Department. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Withdrawal of water	Water is used for agriculture and horticulture purposes and existing traditional practices will continue. However, any new permissions shall be granted by WRD and LMC in consultation with GSWA	Permitted with the approval of GSWA and WRD.
Religious practices	Existing religious practices will be allowed. No activity that will adversely affect the ecological character of the wetland.	Permitted.
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic drinking purpose. This will be managed and regulated by WRD.	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted
Plantation of trees	Prohibited	Permitted in buffer and zone of influence, excluding water channel
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2021-22/Notification/603

1. Whereas, there exists a water body known as Sarzora Lake or Sarzora tollem admeasuring an area of 124600 sq. mts. located in village Sarzora of Salcete Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Sarzora Lake"); which is more particularly described in Schedule I hereunder;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within

the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change of Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Sarzora Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Sarzora Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas the draft notification was published in the Official Gazette of Government of Goa notification dated 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of the Wetland (Conservation and Management) Rules, 2017, hereinafter referred to as the said rules;

7. And whereas, the time of receiving grievances is now over and in the fixed duration the objections of the general public have been heard and decided as per said rules;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE & CC), Government of Goa, in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa-403511 or at email-ms-gswa.goa@gov.in goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of Governor of Goa.

Dasharath M. Redkar, Director & ex officio Jt. Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence1.1. *Wetland:*

The said Sarzora Lake admeasuring an area of 124600 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub-Division No.	Approximate Area in Sq. Mts.
Salcete/Sarzora	25/1(P)	124600
Total		124600

1.2. *Boundary of area already designated under provisions of other Acts and Rules:*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence including buffer zone of the said Sarzora Lake admeasuring 680414 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3
Salcete/Sarzora	Buffer Zone	
	9/1(P)	74
	9/19(P)	5
	9/20(P)	90
	9/21(P)	280
	9/22(P)	435
	9/23(P)	1620
	9/24(P)	812
	22/1(P)	8900
	23/3(P)	810
	23/4(P)	3035
	24/8(P)	30
	24/9(P)	90
	24/10(P)	80
	24/11(P)	68
	24/12(P)	65
	24/13	475
	24/14(P)	110
	24/15(P)	445
	24/16(P)	570
	24/17(P)	345

1	2	3
	24/18(P)	35
	24/22	65
	25/1(P)	4600
	26/1(P)	20600
	27/1(P)	2015
	28/1(P)	18175
	212/1(P)	17700
	Total	81529
	Zone of Influence	
Salcete/Sarzora	28/1(P)	86740
	27/1(P)	92650
	26/1(P)	175325
	212/1(P)	203940
	Total	558655
Mullem	86/1(P)	40230
	Total	40230
	Grand Total	680414

The map of wetland boundary of the said Sarzora Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>).

1.4. For the purpose of this wetland known as the said Sarzora Lake the same is located within Revenue village of Sarzora.

1.5. For the purpose of this wetland known as the said Sarzora Lake the Zone of Influence is located within Revenue village of Sarzora and Mullem.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind.
2. Setting up of any industry and/or expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of Soil, Mud, Rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality, the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Diversions or any other hydrological intervention	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA.
Cultivation of crops	Agriculture or horticulture within the wetland not allowed	Traditional agriculture or horticulture will be allowed. No activity that will affect the ecological character of the wetland shall be allowed.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Withdrawal of water	Permitted with approval from WRD and as required and decided by LMC	Regulated by WRD.
Fishing	Permitted	Not Applicable.
Crop and/or Paddy cultivation	Prohibited	Allowed in low lying fields within buffer zone.
Plantation of trees	Prohibited	Plantation of indigenous trees, plants, shrubs is permitted.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetland may be reinforced using natural means so as to not disturb the ecological character of the water body	Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2021-22/Notification/604

1. Whereas, there exists a water body known as Nanda Lake or Nanda tollem admeasuring an area of 1,04,550 sq. mts. located in Quepem Municipal Council of Quepem Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Nanda Lake"); which is more particularly described in Schedule I hereinunder;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change of Government of Goa, though GSWA by engaging the services of CSIR-NIO prepared a Brief Document for identifying the said Nanda Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Nanda Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas the draft of the notification, which was published in the Official Gazette of Goa dated 26-11-2020 for general public with a view of inviting objections in respect thereof as required under sub rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE & CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa-403511 or at email—ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.;

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.;

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of Governor of Goa.

Dasharath M. Redkar, Director & ex officio Jt. Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. *Wetland:*

The said Nanda Lake admeasuring an area of 1,04,550 sq. mts., surveyed under Survey No.

Village/ Taluka	Survey No./Sub- Div. No.	Approximate area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approximate area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate area in Sq. Mts.
1	2	3	4	5	6	7
Cacora/	311/1(P)	365	311/2(P)	70	311/3(P)	35
Quepem	311/6(P)	735	311/7	435	311/8(P)	1720
	311/9(P)	57	311/12(P)	130	311/13	98
	311/14	98	311/15	502	311/16	136
	311/17	45	311/18	182	311/19(P)	405
	311/20	11	311/21	10	311/22	13
	311/23	16	311/24	98	311/25(P)	525
	311/27(P)	230	311/28	38	311/29	10
	311/30	90	311/31	51	311/32	24
	311/33	20	311/34	55	311/35	14
	311/36	40	311/37(P)	260	311/38(P)	265
	311/39	57	311/40	22	311/41	54
	311/42	43	311/43	38	311/44	11
	311/45	15	311/46	25	311/47	36
	311/48(P)	460	311/49	530	311/50	21
	311/51	152	311/52	361	311/53	405
	311/54(P)	60	311/55(P)	22	311/56(P)	140
	311/57(P)	67	311/58(P)	5	311/59(P)	4.5
	311/60	6	311/67	15	311/68	48
	311/69	670	311/70	70	311/71	11
	311/72	124	311/73	132	311/74	58
	311/75	19	311/76(P)	39	311/77(P)	410
	315/1(P)	645	329/1(P)	9530	329/2(P)	4
	329/4(P)	442	329/5(P)	39	329/6	335

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1	2	3	4	5	6	7
	329/7(P)	1.5	330/1(P)	742	330/2(P)	640
	330/3	790	330/4	529	330/5	652
	330/6	373	330/7(P)	1316	330/8	690
	330/9(P)	167	330/10(P)	1	330/12(P)	530
	330/13(P)	480	330/14	347	330/16(P)	703
	330/17	26	330/18	54	330/19	385
	330/20	160	330/21	317	330/22	272
	330/23(P)	230	330/24	109	330/25	165
	330/26(P)	359	330/27	57	330/28	124
	330/29	251	330/30	127	330/31(P)	137
	330/32(P)	88	330/33(P)	37	330/34(P)	67
	330/35	182	330/36	129	330/37	50
	330/38	126	330/39	86	330/40	40
	330/41	16	330/42	26	330/43	23
	330/44	78	330/45(P)	181	330/46	400
	330/47	12	330/48	12	330/49	36
	330/50	214	330/51	50	330/52	62
	331/1(P)	184	331/2(P)	202	331/3(P)	380
	331/4(P)	366	331/5(P)	905	331/6	395
	331/7	106	331/8	210	331/9	107
	331/10	169	331/11	66	331/12	45
	331/13	517	331/14	32	331/15	22
	331/16	29	331/17	58	331/18	21
	331/19	17	331/20	12	331/21	8
	331/22	42	331/23	45	331/24	35
	331/25	23	331/26	18	331/27	28
	331/28	16	331/29	15	331/30	42
	331/31	31	331/32	33	331/33	34
	331/34	18	331/35	146	331/36	11
	331/37	16	331/38	28	331/39	20
	331/40	16	331/41	14	356/56	37
	331/42	22	331/43	26	331/44	25
	331/45	41	331/46(P)	365	331/47	46
	332/14(P)	14	332/15	31	332/16	52

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1	2	3	4	5	6	7
	332/17	41	332/18	13	332/19	29
	332/20	35	332/21	41	332/22	36
	332/23	43	332/24	37	332/25	44
	332/26	39	332/27	22	332/28	16
	332/29	81	332/30	34	332/31	28
	332/32	23	332/33	20	332/34	13
	332/35	460	332/36	10	332/37	17
	332/38	30	332/39	16	332/40	34
	332/41	34	332/42	30	332/43	27
	332/44	19	332/45	27	332/46(P)	4
332/52(P)		15	332/53	23	332/54	19
	332/55	24	332/56	19	332/57	43
	332/58	22	332/59(P)	13	332/60(P)	7
	332/61	30	332/62	16	332/63	16
332/64(P)		2	332/65(P)	12	332/66	18
	332/67	27	332/68	20	332/69	26
	332/70	21	332/71	30	332/72	16
	332/73	14	332/74	13	332/75	18
	332/76	30	332/77	34	332/78	39
	332/79	35	332/80	26	332/81	43
	332/82	31	332/83	32	332/84	24
	332/85	34	332/86	49	332/87	30
	332/88	25	332/89	39	332/90	21
	332/91	28	332/92	23	332/93	32
	332/94	27	332/95	15	332/96	24
	332/97	38	332/98	33	332/99	19
	332/100	22	332/101	10	332/102	24
	332/103	23	332/104	26	332/105	20
	332/106	21	332/107	35	332/108	39
	332/109	45	332/110	53	332/111	44
	332/112	21	332/113	25	332/114	43
	332/115	42	332/116	13	332/117	20
332/118(P)		32	332/119(P)	16	332/120	43
	332/121	40	332/122	47	332/123	43

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1	2	3	4	5	6	7
	332/124	38	332/125	55	332/126	43
	332/127	28	332/128	31	332/129	48
	332/130(P)	34	332/131(P)	1	332/132(P)	15
	332/133(P)	2	332/135(P)	30	332/136	49
	332/137	27	332/138	30	332/139	44
	332/140	41	332/141	48	332/142	46
	332/143	34	332/144	30	332/145	43
	332/146	27	332/147	38	332/148(P)	32
	332/155(P)	31	332/156	47	332/157	37
	332/158	32	332/159	43	332/160	38
	332/161	44	332/162	34	332/163	48
	332/164(P)	32	332/231(P)	2	332/232(P)	8
	332/233(P)	17	332/234	21	332/235	20
	332/236(P)	24	332/237(P)	16	332/238(P)	1
	332/254(P)	26	332/255	24	332/256	20
	332/257	24	332/258	28	332/259	30
	332/260	16	332/261	20	332/262(P)	6
	332/270(P)	27	332/271	28	332/272	19
	332/273	21	332/274	23	332/275	40
	332/276	39	332/277	15	332/278(P)	30
	332/294(P)	34	332/295	47	332/296	33
	332/297	22	332/298	30	332/299	26
	332/300(P)	30	332/321(P)	14	332/322	22
	332/323	14	332/324(P)	8	332/325(P)	7
	332/326	12	332/327	28	332/328	46
	332/329	45	332/330	17	332/331	20
	332/332	24	332/333	60	333/16(P)	28
	333/17(P)	22	333/18(P)	25	333/19(P)	30
	333/20(P)	34	333/21(P)	34	333/22(P)	27
	333/23(P)	33	333/24(P)	33	333/25(P)	52
	333/26(P)	52	333/27(P)	53	333/30(P)	58
	333/31(P)	51	333/32(P)	61	333/33(P)	50
	333/34(P)	90	333/35	75	333/36	50
	333/37	49	333/38	52	333/39(P)	45

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1	2	3	4	5	6	7
	333/40(P)	25	333/42(P)	1	333/43(P)	30
	333/44	34	333/45	36	333/46	41
	333/47(P)	2	333/48(P)	1.5	333/51(P)	2
	333/54(P)	29	333/55(P)	0.5	333/82(P)	9
	342/12(P)	10	343/6(P)	44	356/1(P)	58
	356/2(P)	13	356/3(P)	12	356/4(P)	13
	356/5(P)	775	356/6	96	356/7	171
	356/8(P)	370	356/9(P)	337	356/10	127
	356/11	270	356/12	310	356/13	36
	356/14	367	356/15	70	357/16	335
	356/17	57	356/18	97	356/19	460
	356/20	358	356/21	100	356/22	123
	356/23	33	356/24	139	356/25	243
	356/26	128	356/27	77	356/28	69
	356/29	195	356/30	39	356/31	32
	356/32	28	356/33	46	356/34	37
	356/35	37	356/36	21	356/37	21
	356/38	32	356/39	43	356/40	53
	356/41	51	356/42	795	356/43	336
	356/44(P)	15	356/45	187	356/46	172
	356/47	231	356/48	114	356/49	27
	356/50	50	356/51	51	356/52	102
	356/53	45	356/54	36	356/55	75
	356/57	49	356/58(P)	77	356/59	158
	356/60	82	356/61	54	356/62	39
	356/63	99	356/64(P)	1.5	356/65(P)	14
	356/66(P)	109	356/67	125	356/68	143
	356/69	89	356/70	42	356/71	74
	356/73(P)	22	356/74(P)	57	356/75	35
	356/77	69	357/1(P)	41	357/2	131
	357/3	114	357/4(P)	78	357/8(P)	141
	357/9(P)	2	358/1(P)	481	358/2	171
	358/3	189	358/4	183	358/5	237
	358/6	121	358/7	155	358/8	32
	358/9	26	358/10	26	358/11	29
	358/12	96	358/13	29	358/14	76

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1	2	3	4	5	6	7
	358/15	178	358/16	33	358/17	96
	358/18	168	358/19	147	358/20	850
	358/21(P)	106	358/22	18	358/23	16
	358/24(P)	46	358/25(P)	48	358/26(P)	59
	358/27	48	358/28	36	358/29	66
	358/30(P)	74	358/31(P)	4.5	358/32(P)	39
	358/33(P)	11	358/34	96	358/38(P)	20
	358/39(P)	81	358/41(P)	4	358/42(P)	15
	358/43(P)	17	358/44	128	358/45	5240
	358/46	130	358/47	366	359/1	211
	359/2	2001	359/3	2912	359/4	2836
	359/5	635	359/6	2195	359/7	1312
	359/8	49	359/9	1188	359/10	324
	359/11	174	359/12(P)	2721	359/13	47
	360/1(P)	5785	361/3(P)	26	379/1(P)	1568
	379/2(P)	1320	381/1(P)	6	381/2(P)	3307
	381/3(P)	2780	River and nallah	6700		
	Total	104550				

1.2. *Boundary of area already designated under provisions of other Acts and Rules:*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence of the said Nanda Lake admeasuring 57,410 sq. mts., includes the properties surveyed under the following Survey No.

Village/ Taluka	Survey No./ Sub-Div. No.	Approximate area in sq. mts.	Survey No./ Sub-Div. No.	Approximate area in sq. mts.	Survey No./ Sub-Div. No.	Approximate area in sq. mts.
1	2	3	4	5	6	7
Quepem/ Cacora			Buffer Zone			
	307/69(P)	49	307/70(P)	30	307/71(P)	38
	307/72(P)	13	307/73(P)	33	307/74(P)	47
	307/75(P)	29	307/76(P)	36	307/96(P)	36
	307/97	34	307/99(P)	34	307/100	127

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1	2	3	4	5	6	7
	307/101	17	307/102	20	307/103	13
	307/104	66	307/105	258	307/106	77
	307/107(P)	138	307/108	50	307/109(P)	42
	307/110	87	307/111	15	307/112	21
	307/114	15	307/115(P)	2	307/116(P)	9
	307/117	15	307/118	16	307/119	143
	307/120	40	307/121(P)	22	307/122(P)	22
	307/124	142	307/125(P)	47	307/127(P)	1
	307/128(P)	0.5	307/129	11	307/130(P)	168
	307/131	43	307/132(P)	128	307/133(P)	94
	307/135(P)	21	307/136(P)	155	307/137(P)	62
	307/138(P)	281	307/139(P)	116	307/140(P)	86
	307/141(P)	92	307/142(P)	146	307/143(P)	127
	308/1(P)	62	308/5	12	309/1(P)	413
	309/2(P)	65	309/28(P)	35	309/30(P)	246
	309/31(P)	562	309/32	345	310/1(P)	113
	310/2	298	310/3(P)	101	310/4(P)	45
	310/5(P)	27	310/6(P)	45	310/14(P)	226
	310/15(P)	135	311/2(P)	117	311/3(P)	286
	311/4	454	311/5	433	311/6(P)	15
	311/8(P)	32	311/9(P)	91	311/10	12
	311/11	39	311/12(P)	26	311/19(P)	71
	311/25(P)	50	311/26	36	311/27(P)	28
	311/37(P)	32	311/38(P)	19	311/48(P)	5
	311/54(P)	63	311/55(P)	151	311/56(P)	97
	311/57(P)	112	311/58(P)	37	311/76(P)	58
	311/77(P)	51	312/1(P)	2419	314/1(P)	410
	314/2(P)	89	314/3(P)	92	314/4(P)	1166
	315/1(P)	1739	315/2(P)	418	328/3(P)	2
	328/4(P)	11	328/5(P)	13	328/6(P)	14
	328/7(P)	10	328/8(P)	11	328/9(P)	489
	328/10(P)	578	329/1(P)	927	329/2(P)	825
	329/3(P)	143	329/4(P)	200	329/5(P)	708
	329/7(P)	79	330/1(P)	29	330/2(P)	28
	330/7(P)	40	330/9(P)	62	330/10(P)	7
	330/11	39	330/12(P)	16	330/13(P)	12
	330/15	192	330/16(P)	14	330/23(P)	3
	330/26(P)	23	330/31(P)	25	330/32(P)	58

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1	2	3	4	5	6	7
	330/45(P)	11	331/1(P)	29	331/2(P)	14
	331/3(P)	10	331/4(P)	4	331/46(P)	202
	332/3(P)	62	332/4	7	332/5	6
	332/6	7	332/7	12	332/8	22
	332/9	21	332/10	12	332/11	8
	332/12	9	332/13	6	332/14(P)	5
	332/46(P)	24	332/47	23	332/48	22
	332/49	28	332/50	20	332/51	15
	332/52(P)	17	332/59(P)	9	32/60(P)	12
	332/64(P)	27	332/65(P)	1	332/118(P)	4
	332/119(P)	2	332/130(P)	6	332/131(P)	40
	332/132(P)	18	332/133(P)	45	332/134	35
	332/135(P)	14	332/148(P)	17	332/149	36
	332/150	18	332/151	19	332/152	21
	332/153	22	332/154	48	332/155(P)	14
	332/164(P)	13	332/165	44	332/166	27
	332/167	20	332/168	12	332/169	8
	332/170	19	332/171	20	332/172	20
	332/173(P)	17	332/174(P)	10	332/175(P)	7
	332/176(P)	1	332/187(P)	1.5	332/188(P)	22
	332/189	32	332/190	28	332/191	22
	332/192	30	332/193	29	332/194	25
	332/195	22	332/196	25	332/197	21
	332/198(P)	27	332/199	90	332/200(P)	1.5
	332/208(P)	1	332/209(P)	7	332/210	31
	332/211	27	332/212	25	332/213	25
	332/214	22	332/215	16	332/216	12
	332/217	21	332/218	24	332/219	35
	332/220	33	332/221	28	332/222(P)	22
	332/223	1	332/225	7	332/226	17
	332/227	26	332/228	26	332/229	22
	332/230	26	332/231(P)	16	332/233(P)	20
	332/237(P)	3	332/238(P)	15	332/239	27
	332/240	22	332/241	20	332/242(P)	12
	332/243(P)	0.5	332/247(P)	1	332/248(P)	27
	332/249	25	332/250	18	332/251	28
	332/252	31	332/253	22	332/254(P)	3
	332/262(P)	8	332/263	19	332/264	17

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1	2	3	4	5	6	7
	332/265	33	332/266	10	332/267	10
	332/268	16	332/269	21	332/270(P)	8
	332/278(P)	4	332/279	29	332/280	7
	332/281	20	332/282	8	332/283	25
	332/284(P)	13	332/286(P)	11	332/287	50
	332/288	21	332/289	17	332/290	10
	332/291	13	332/292	12	332/293	20
	332/294(P)	1	332/300(P)	6	332/301	16
	332/302	25	332/303	8	332/304	21
	332/305	12	332/306	32	332/307	9
	332/308	15	332/309	6	332/310	9
	332/311	12	332/312	7	332/313	22
	332/314	12	332/315	8	332/316	7
	332/317	15	332/318	17	332/319	9
	332/320	16	332/321(P)	20	332/324(P)	19
	333/12(P)	79	333/13	77	333/14	93
	333/15(P)	86	333/16(P)	61	333/17(P)	15
	333/18(P)	11	333/19(P)	9	333/20(P)	6.5
	333/21(P)	12	333/22(P)	10	333/23(P)	18
	333/24(P)	22	333/25(P)	15	333/26(P)	18
	333/27(P)	3	333/28	10	333/29	6
	333/30(P)	2	333/31(P)	7	333/32(P)	13
	333/33(P)	19	333/34(P)	24	333/39(P)	3
	333/40(P)	30	333/41	10	333/42(P)	28
	333/43(P)	2	333/47(P)	2	333/48(P)	12
	333/49	13	333/50	23	333/51(P)	7
	333/52	39	333/53	31	333/54(P)	7
	333/57	40	333/55(P)	23	333/56	28
	333/60	50	333/58	12	333/59	22
	333/63(P)	18	333/61(P)	42	333/62(P)	10
	333/66(P)	10	333/64(P)	17	333/65(P)	11
	333/69	16	333/67	13	333/68	19
	333/72	6	333/17	47	333/71	11
	333/75	7	333/73	19	333/74	21
	333/78	10	333/76	13	333/77	15
	333/81(P)	12	333/79	42	333/80(P)	63
	334/48(P)	55	333/82(P)	25	334/47(P)	21
	334/51	69	334/49	67	334/50	77

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1	2	3	4	5	6	7
	334/54	72	334/52	83	334/53	75
	334/57	18	334/55	90	334/56	86
	334/60	22	334/58	35	334/59	35
	334/63	10	334/61	23	334/62	20
	334/66(P)	56	334/64	10	334/65(P)	56
	334/69(P)	41	334/67(P)	57	334/68(P)	52
	334/72(P)	11	334/70(P)	22	334/71	30
	334/78(P)	46	334/76(P)	25	334/77(P)	17
	334/131(P)	135	334/79(P)	15	334/93(P)	56
	342/9(P)	383	342/1(P)	508	342/8(P)	500
	342/12(P)	396	342/10(P)	80	342/11(P)	294
	343/3(P)	126	343/1	94	343/2	32
	343/6(P)	1325	343/4(P)	380	343/5(P)	30
	344/2	30	343/7(P)	364	344/1	22
	344/5(P)	146	344/3(P)	20	344/4(P)	4
	344/9(P)	29	344/6(P)	21	344/7(P)	205
	355/1(P)	201	346/3(P)	590	346/4	14
	355/4(P)	18	355/2(P)	124	355/3(P)	295
	356/2(P)	2	355/5(P)	145	356/1(P)	548
	356/5(P)	1580	356/3(P)	8	356/4(P)	9
	356/44(P)	653	356/8(P)	1	356/9(P)	2
	356/72(P)	24	356/64(P)	25	356/65(P)	11
	356/75(P)	62	356/73(P)	44	356/74(P)	1.5
	357/5(P)	58	357/1(P)	602	357/4(P)	25
	357/8(P)	207	357/6(P)	260	357/7(P)	376
	357/11	107	357/9(P)	36	357/10	23
	358/1(P)	155	357/12	32	357/13	60
	358/25(P)	41	358/21(P)	11	358/24(P)	7
	358/31(P)	85	358/26(P)	3	358/30(P)	476
	358/35	80	358/32(P)	164	358/33(P)	43
	358/38(P)	35	358/36	67	358/37	22
	358/41(P)	21	358/39(P)	2	358/40	20
	359/12	90	358/42(P)	6	358/43(P)	109
	361/3(P)	552	361/1	148	361/2	12
	376/46(P)	85	376/44(P)	35	376/45	24
	376/49	42	376/47	23	376/48(P)	41
	376/52	78	376/50	43	376/51	52
	377/5(P)	102	377/1	91	377/2 (P)	205

OFFICIAL GAZETTE — GOVT. OF GOA

SERIES I No. 27

30TH SEPTEMBER, 2021

377/9(P)	54	377/6(P)	101	377/7(P)	53
377/12(P)	48	377/10(P)	44	377/11(P)	51
377/15(P)	22	377/13(P)	72	377/14(P)	149
377/18	288	377/16(P)	55	377/17	253
379/1(P)	195	377/19	582	377/20	1046
380/2(P)	98	379/2(P)	885	380/1(P)	563
380/5(P)	215	380/3(P)	151	380/4(P)	114
380/15(P)	17	380/6(P)	638	380/7(P)	178
380/18	55	380/16	40	380/17	46
381/3(P)	668	381/1(P)	1155	381/2(P)	754
383/3(P)	55	382/2(P)	358	382/4(P)	248
Total	52160	332/232(P)	10	River and Nallah	3670
Zone of Influence-I (as per map at Annexure I)	3205				
Zone of Influence-II (As per map at Annexure I)	2045				
Total	5250				
Grand Total	57410				

The map of wetland boundary of the said Nanda Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>).

1.4. For the purpose of this wetland known as the said Nanda Lake the same is located within Revenue village of Quepem.

1.5. For the purpose of this wetland known as the said Nanda Lake the Zone of Influence is located within Revenue village of Quepem.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Cultivation of crops	Regulated by Directorate of Agriculture, Goa. Existing traditional practices of Paddy cultivation will be allowed (except the core area wherein the water is present throughout the year) during the dry season, as Pre-Existing Rights and Privileges. Any activity that will adversely affect the ecological character of the wetland will not be allowed	Existing traditional crop cultivation practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Fishing	Permitted	Regulated by Directorate of Fisheries, Goa. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.

	drinking purpose. This will be managed and regulated by WRD & LMC	
Plantation of trees	Prohibited	Plantation of indigenous trees, plants, shrubs is permitted within Zone of influence.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

◆◆◆

Department of Fisheries

Directorate of Fisheries

—

Notification

DF/PLG/PAT-IB/2021-22

Ref. Notification No. DF/PLG/PAT-IB/2015-16 published in Official Gazette, Series I No. 12 dated 18-06-2015.

In partial modification of the notification referred above the introduction shall be revised and amended as follows:

The Government is hereby pleased to introduce the scheme "Supply of Insulated Boxes".

Further, in clause (4) sub-clause (ii) and (iii) shall be revised and amended as follows:

(4) *Quantum of subsidy and eligibility.*—
 (ii) The applicant actively engaged in fishing at sea with canoe will be eligible for 1 insulated box of 100 litres and subsidy to the extent of 75% of the cost limited to Rs. 3,000/- and 1 insulated box of 220 litres capacity and subsidy to the extent of 75% of the cost limited to Rs. 4,000/-.

(iii) The applicant engaged in fishing at sea with mechanized fishing vessel upto 6 cylinder engine will be eligible for 1 insulated box of 220 litres and subsidy to the extent of 75% of the cost limited to Rs. 4,000/- and 1

insulated box of 400 litres capacity and subsidy to the extent of 75% of the cost limited to Rs. 11,000/-.

By order and in the name of the Governor of Goa.

Dr. Shamila Monteiro, Director & ex officio Joint Secretary (Fisheries).

Panaji, 23rd September, 2021.

◆◆◆

Inspectorate of Factories & Boilers

—

Notification

VI/BLR/(2)/A-117/(d) 1701

The following draft Rules which the Government of Goa proposes to make in exercise of the powers conferred by section 29 of the Boilers Act, 1923 (Act 5 of 1923), (herein after referred to as the "said Act"), so as to further amend the Goa, Daman and Diu Economiser Rules, 1983, are hereby pre-published as required by section 31 of the said Act for information of the persons likely to be affected thereby and notice is hereby given that the said draft Rules will be taken into consideration by the Government after the expiry of period of sixty days from the date of publication of this Notification in the Official Gazette.

All objections and/or suggestions to the said draft Rules may be forwarded to the

Secretary (Factories and Boilers), Government of Goa, Secretariat, Porvorim, before the expiry of said period of sixty days so that they may be taken into consideration at the time of finalization of the said draft Rules.

DRAFT RULES

In exercise of the powers conferred by section 29 of the Boilers Act, 1923 (Act 5 of 1923), and all other powers enabling it in this behalf, the Government of Goa hereby makes the following rules so as to further amend the Goa, Daman & Diu Economizer Rules, 1983, namely:—

1. *Short title and commencement.*— (1) These rules may be called the Goa Economiser (Third Amendment) Rules, 2021.

(2) They shall come into force at once:

2. *Amendment of short title.*— In the Goa, Daman and Diu Economiser Rules, 1983 (hereinafter referred to as the “principal Rules”), in the short title, the expression, “Daman and Diu” shall be omitted.

3. *Amendment of rule 2.*— In rule 2 of the principal Rules, in clause (a), the word “Indian” shall be omitted.

4. *Amendment of rule 3.*— In rule 3 of the principal Rules, for the expression “Union territory of Goa, Daman and Diu”, the expression “State of Goa” shall be substituted.

5. *Amendment of rule 4.*— In rule 4 of the principal Rules,— (i) in sub-rule (1), in clause (a), for the words “Union territory” the words “State of Goa” shall be substituted;

(ii) in sub-rule (2), for the expression “Union Territory of Goa, Daman and Diu”, the expression “State of Goa” shall be substituted.

6. *Amendment of rule 7.*— In rule 7 of the principal Rules, for the words “this Union Territory”, the words “this State” shall be substituted.

7. *Amendment of Form AE.*— In FORM AE of the principal Rules, the expression “Daman and Diu” shall be omitted.

By order and in the name of the Governor of Goa.

Vivek P. Marathe, Chief Inspector of Factories and Boilers & ex officio Joint Secretary.

Panaji.



Department of Industries

—
Order

3/3/98-IND-Part-III/326

Sub.: Preferential Purchase Scheme— Purchase of products manufactured by local SSI Units through SSI Units through rate contract.

Read: (1) Order No. 3/3/98-IND-Part-III/29 dated 17-01-2019.

(2) Order No. 3/3/98-IND-Part-III/147 dated 23-04-2021.

The validity of the Government Orders referred in preamble is hereby extended for further period from 01-08-2021 to 31-01-2022 subject to finalization of new Preferential Purchase Scheme at the earliest, for purchase of products manufactured by local SSI Units through SSI Units through rate contract.

This issues with the concurrence of Finance (Exp.) Department vide their U. O. No. 1400038691 dated 19-08-2021.

By order and in the name of Governor of Goa.

Maya Pednekar, Under Secretary (Industries).

Porvorim, 23rd September, 2021.

Proclamation

11/07/2021-IND/327

Read: Notification No. 15/14/92-IND dated 20th February, 2001, published in the Official Gazette, Extraordinary, Series I No. 47 dated 22-02-2001.

Whereas, vide Notification No. 15/14/92-IND dated 20-02-2001, published in the Official Gazette, Extraordinary, Series I No. 47 dated 22-02-2001 (hereinafter called the "said Notification"), the Government of Goa has declared, inter alia, the industrial areas as specified in the Schedule to the said Notification to be notified areas under the provisions of clauses (a) and (c) of sub-section (1) of section 37 A of the Goa Industrial Development Act, 1965 (Act 22 of 1965) (hereinafter called the "said Act");

And whereas, the Government of Goa now proposes to declare certain additional industrial area as specified in the Schedule hereto (hereinafter called the "said area"), to be notified area and to declare that the provisions of any law relating to local authorities providing for control or erection of buildings, levy and collection of taxes, fees and other dues to the local authorities which are in force in the said area shall cease to apply thereof and that the Municipalities and the Village Panchayats, which were receiving house tax from the occupants of the said area, under their respective laws, shall be compensated by the Government to the extent of the last financial year's collection of taxes for a period of five years in terms of clauses (a) and (c), respectively of sub-section (1) of section 37 A of the said Act;

And whereas the Government of Goa also proposes to appoint the Goa Industrial Development Corporation (hereinafter called the "said Corporation") for the purpose of the assessment and recovery of any taxes as per the provisions of law as in force and to authorize the said Corporation for the purpose of exercising all the powers, such as, control

or erection of building, levy and collection of taxes, fees and other dues in respect of local authorities which are in force in the said area, in terms of clauses (b) and (d) of sub-section (1) of section 37 A of the said Act (hereinafter collectively called the "said proposals"). House tax, other taxes, fees and all other types of dues so collected by the said Corporation in respect of said area, shall be deposited with the Government immediately by the said Corporation after such collection under Budget Head:—

0851—Village and Small Industries;

101—Industrial Estate;

02—Collection of house tax from the occupant of the Industrial Estate.

Now, therefore, in pursuance of sub-section (2) of section 37 A of the said Act, the Government of Goa, hereby invites all persons who entertain any objections to the said proposals to submit the same in writing with reasons therefor to the Director of Industries, Trade and Commerce, Government of Goa, Panaji, within two months from the date of publication of this proclamation in the Official Gazette.

SCHEDULE

1. Latambarcem Industrial Estate:

(a) Area : 3,26,953 sq. m2.

(b) Village : Latambarcem.

(c) Taluka : Bicholim.

(d) Survey Nos. : 625/1, 627/0, 632/0 (part), 633/0 (part).

(c) Boundaries :

North : Survey Nos. 626/1 and 2, 632, 633, 634/3, 653, 654, 625/1.

South : Survey Nos. 617, 618/1, 2, 16, 15 and 17, 619, 620, 625/1, 626/1 and 2, 628.

East : Survey Nos. 625/2.
West : Survey Nos. 616, 626/2,
628, 630, 631, 632/1.

By order and in the name of Governor of
Goa.

Maya Pednekar, Under Secretary
(Industries)/Link.

Porvorim, 23rd September, 2021.

Notification

10/7/2019-IND/331

Read: 1) Notification No. 10/7/2019-IND/27
dated 07-01-2020 published in the
Official Gazette, Series I No. 42
dated 16-01-2020.

2) Notification No. 10/7/2019-IND/392
dated 15-07-2020.

Sub.: Scheme for Promotion of Beekeeping
Industry (Amendment).

The Government of Goa hereby amends the
"Scheme for Promotion of Beekeeping
Industry" as notified vide Notification read
at 1 above (herein after) referred to as
Principal Scheme) as under:—

Amendment to clause 6.1 of the Principal
Scheme:—

After Clause 6.1 of the Principal Scheme,
following clause shall be inserted as clause
6.1 (A):—

"6.1 (A):— In case any beneficiary,
who otherwise fulfills the eligibility
criteria under para 4.1, has availed
subsidy under Honey Mission
Programme of Khadi and Village
Commission, and if in case the subsidy
under Honey Mission Programme is
lesser than the subsidy under the
Scheme for Promotion of Beekeeping
Industry, the concerned beneficiary shall
be eligible for additional subsidy which
shall be the difference between the
subsidy offered under Honey Mission
Programme and the eligibility of subsidy
under the scheme for Promotion of
Beekeeping Industry notified by the

Government vide Notification No. 10/7/
/2019-IND/27 dated 7-1-2020 and
published in the Official Gazette, Series
I No. 42 dated 16-01-2020".

This Notification shall come into force from
the date of its publication in the Official
Gazette.

By order and in the name of the
Governor of Goa.

Maya Pednekar, Under Secretary
(Industries).

Porvorim, 23rd September, 2021.



Department of New & Renewable
Energy (NRE)

—
Notification

1-2/Admin/NRE/21-22/94

Scheme for Implementation of programme
of Component-B of Pradhan Mantri Kisan Urja
Suraksha (PM-KUSUM) for Provision of Off-
grid, Standalone Solar Photovoltaic Water
Pumping Systems (SPWPS) to the Farmers
(inherited/self-owned/caretaker cultivator)
with Subsidy Assistance for the year 2021-
2022 in the State of Goa.

The following scheme is approved by the
Government and is hereby published for
general information of the public.

1. *Short title and commencement.*— (i) This
scheme may be called as Implementation of
"Component-B of PM KUSUM in the State of
Goa".

(ii) It shall come into force with immediate
effect.

(iii) The scheme shall be implemented
through Goa Energy Development Agency
(GEDA).

2. *Introduction to the scheme.*— The
scheme of provision of Solar power pumping
system with subsidy assistance to farmers is
proposed to be implemented in the State of
Goa. Ministry of New and Renewable Energy
(MNRE), GOI in letter F. No. 32/54/2018-SPV

Division, dated 13-01-2021 has sanctioned 200 standalone solar pumps under component-B, to Goa and designated Goa Energy Development Agency (GEDA) as State Implementing Agency under the Pradhan Mantri Kisan Urja Suraksha evam Utthan Mahabhiyan (PM-KUSUM). The sanction is valid for a period of one year from the date of issue of sanction.

It is proposed to provide 200 Nos. of standalone solar pumps for the year 2020-2021 on first come first serve basis.

3. *Objectives of the scheme.*— The objective of the Programme is to provide standalone solar pumps of capacity of 1HP upto 7.5 HP under component-B to those Individual farmers where grid connectivity is either not feasible or not cost effective.

4. *Operational area.*— The programme will be implemented in both the districts of Goa.

5. *Category of solar pumps and irrigation sources.*— The solar pumps with capacity of 1 Hp-7.5 Hp AC and DC pumps and 10Hp of AC pumps are to be provided under the programme to the farmers for bore wells, open wells and surface storage structures.

6. *Quantum of financial subsidy under the scheme.*— (a) Funding and subsidy pattern for the scheme.

(i) MNRE, GOI, Central Financial Assistance (CFA) is 30%.

(ii) State Government share is 60%.

Total subsidy (i) + (ii) is 90%.

The subsidy shall be disbursed on the benchmark cost or the rate derived whichever is lower.

(b) Government reserves the right to stop future grants and also modify the financial quantum, so also the conditions of the scheme, depending upon the budgetary provisions made.

(c) Government also reserves the right to sanction the grant to the GEDA as well as to hold the scheme in abeyance or suspend or cancel the scheme, at any point of time and no claim or appeal or challenge shall lie with

any authority or tribunal or court, in respect of this decision of the Government.

7. *Pattern of Assistance of the scheme.*— (i) “The GEDA shall be entitled to Government grants based on the estimate approved by the Government in the Budget Estimate during that financial year” for the scheme and will be sanctioned as per the terms and conditions laid by the Government.

(ii) The entire amount of the grants should be utilized within a period of one financial year and only for the purpose of which it is sanctioned. Any portion of the grant, which is not ultimately required, will be refunded to the Government. After ‘utilizing/refunding’ the above sanctioned amount, an utilization certificate should be furnished to the sanctioning authority as required under Form GFR – 19A.

(iii) The account of the Grantee in respect of this grant should be audited by the Government approved Auditor/Chartered Accountant concerned immediately after the end of the financial year on completion of six months for which the grant is sanctioned. The account of the grants shall be maintained separately and properly from its normal activities and submitted as and when required. They shall be open to a test check by the Controller and Auditor General of India at his discretion.

8. *Rates approval and Empanelment of companies.*— As per PM-KUSUM guidelines, centralised tender has been called by M/s. Energy Efficiency Services Limited (EESL), New Delhi and MNRE, GOI finalized the rates and empanelled the companies for 1 HP to 7.5 HP AC/DC pumps for Goa and shall be communicated to GEDA. The PM-KUSUM guidelines, tender conditions (EESL tender ref.: EESL/06/2020-2021/KUSUM/SWPS/1-10Hp/off grid/202101032) and the technical specifications mentioned in the contract shall be followed for the implementation of the programme.

9. *Implementation Modalities.*—

9.1 Identification of beneficiaries and eligibility: The beneficiary for the

programme shall be a farmer having krishi card/kisan card issued by competent Authority & who owns farm land, with reliable irrigation source viz. bore well/open well/surface storage tank. The irrigation source which does not have any electricity connection alone will be considered for provision of solar pumps under the programme. The prospective farmer should furnish application in format along with relevant land documents for proof of ownership of land and irrigation source with relevant photo identification.

9.2 Obtaining of beneficiary application:

(1) Publicity, awareness campaign for public shall be given by the companies besides printing brochure and other materials.

(2) The GEDA will also give wide publicity, press news and propagate the scheme during the mass conduct programmes convened by the district Collector and other farmers' gatherings and mobilize applications from the farmers.

(3) The applications from the beneficiaries shall be addressed to Member Secretary, Goa Energy Development Agency (GEDA), Goa IDC Building, Patto, Panaji-Goa.

(4) The details of applications received will be shared to all the empanelled companies by GEDA every week.

(5) The empanelled company has to submit the beneficiary list in their favour to GEDA on weekly basis.

9.3 Techno feasibility survey: On getting the consent from the beneficiaries in their favour, the empanelled companies shall conduct site survey either on the own or with GEDA officials to decide the suitability of irrigation source for operation of solar pumps of the required capacity and model. The techno feasibility report shall be signed by the official of GEDA, Farmer and the representative of the company. After ascertaining of techno feasibility survey,

the prospective farmer would be informed to furnish the demand draft in favour of the selected company towards their contribution.

9.4 Issuing of work orders cum Notice to Proceed (NTP): On receipt of farmer's contribution, the work orders will be issued by GEDA to the concerned company, to execute the work in the farmers field. The solar pump installations shall be installed to the farmers as per the technical specifications mentioned in the contract within 30 days from the date of issue of work orders and as per PM-KUSUM guidelines by the empanelled company in close supervision of the GEDA officials.

9.5 Technical specifications of solar powered pumping systems:

(1) As per the EESL tender conditions for the scheme, the scope of work viz., the Design, Manufacture, Supply, Erection, Testing and Commissioning of Off Grid, Standalone Solar Photovoltaic Water Pumping Systems (SPWPS) includes complete system warranty and its repair and maintenance for 5 Years under MNRE off-grid and decentralized solar PV applications scheme as per MNRE specifications and as per applicable BIS standards.

(2) It is mandatory to use indigenously manufactured solar panels with indigenous solar cells and modules. Further, the motor-pump-set, controller and balance of system should also be manufactured indigenously and used for the Solar Photovoltaic Water Pumping systems.

(3) The various components of the system installed shall be as per the technical specification mentioned in the EESL tender for the work and as per the PM-KUSUM guidelines and BIS specifications.

9.6 Installation and Commissioning:

(1) The installation work shall be completed within 30 days from the date of issue of work order from GEDA. The

ground work for installation of the system shall be commenced by the empanelled company within 15 days from the date of issue of work order.

(2) The official of GEDA, the representative of empanelled company and the beneficiary farmer will jointly inspect the installed solar pump and commission the system.

(3) The empanelled company shall furnish the Joint Commissioning Report (JCR) and Project Completion Report (PCR).

10. *Process for raising invoice bill.*— (i) The invoice shall be raised in favour of the Member Secretary, GEDA, who issued the work order. The invoice shall indicate the work order reference, name of the farmer, village for whom the system is installed and show the description of components with SPV modules, serial No., pump serial No., controller serial No., quantity of each component, unit rate and amount with all the supporting documents as per terms of the contract. After due verification by official of GEDA, GEDA shall process the verified Bills/ Invoice for the release of payment.

(ii) In case the company fails to submit the Invoice/bill with all the required documents, GEDA reserves the right to hold the payment against such Bills/Invoices.

(iii) The company shall be responsible for submitting all the requisite documents for processing the Bills/Invoices. The company shall submit the bills/Invoices for the work executed shown separately, GST and any other statutory levies in the bills/Invoices.

Note: GEDA has the right to seek any additional documents/information/certification it deems fit prior to be release of any installment.

11. *Completion time.*—

- The entire installation for individual farmer shall be completed within 30 days from the date of issue of work order. However, all the works allocated shall be completed within the contract period.

- The implementation work on ground should start within 15 days from the date of Notice To Proceed (NTP) issued by GEDA.
- Time schedule includes the time enquired for mobilization as well as testing, rectification if any, retesting and completion in all aspects to the entire system.

12. *Warranty.*— Entire Solar powered pumping system shall be warranted for 5 years. Whereas, for Solar PV modules, as specified in MNRE technical specifications issued during 2019, the PV modules must be warranted for the output wattage which should not be less than 90% of the rated wattage at the end of 10 years and 80% of the rated wattage at the end of 25 years.

13. *Monitoring and maintenance.*— (1) The empanelled company shall be responsible for design, supply, installation and commissioning of solar agricultural pumpsets.

(2) The empanelled company shall provide the Remote Monitoring mechanism as per the conditions of the contract.

(3) The empanelled company shall mandatorily provide Annual Maintenance Contract (AMC) for a period of 5 years from the date of commissioning of the systems including insurance coverage for the installed systems against natural calamities and theft.

(4) AMC will include inspection by the company at least once in a quarter and submission of quarterly inspection report of the installed pumps as per prescribed format. To ensure timely maintenance of the systems the company shall have one authorized service centre in both operational district and a helpline in local language in each operational State. Helpline number shall be indicated on the pump/controller at suitable location easily visible to the user.

14. *Relaxation of the provisions of the scheme.*— The Government shall be empowered to relax any or all of the clauses or conditions of this scheme in genuine case(s) for sanction of the grant.

15. *Interpretation of the provisions of this scheme.*— If any question arises regarding interpretation of any clause, word, expression of the scheme, the decision about the interpretation shall lie with the Government, which shall be final and binding on all concerned.

16. *Redressal of grievances and dispute.*— Grievances or disputes if any, arising out of implementation of this scheme, shall be referred to the Secretary, NRE to Government of Goa who shall hear and decide such matters and the decision of the Secretary (NRE) to the Government in this regard shall be final and binding on all concerned.

Provided no grievance or dispute regarding the decision of the Government under clause 6 (b) above shall lie with any authority or tribunal or court, in respect of the decision.

17. This scheme has been issued with the concurrence of the Finance (Exp.) Department vide their U.O. No. 268/F dated 13-08-2021.

By order and in the name of Governor of Goa.

Aleixo F. da Costa, Director (NCSE)/ex officio Joint Secretary.

Panaji, 3rd September, 2021.



Department of Panchayati Raj and
Community Development
Directorate of Panchayats

Order

35/DP/PAN/EMP/2021/5696

Read:- (1) Order No. 35/DP/PAN/EMP/2000 dated 05-03-2003, published in the Official Gazette (Extraordinary), Series I No. 49 dated 06-03-2003.

(2) Order No. 35/DP/PAN/EMP/2006 dated 04-01-2007, published in

the Official Gazette, Series I No. 43 dated 25-01-2007.

(3) Order No. 35/DP/PAN/EMP/2006 dated 06-04-2010, published in the Official Gazette, Series I No. 3 dated 15-04-2010.

(4) Order No. 19/33/DP/VP-STAFF/2010 dated 09-09-2010, published in the Official Gazette, Series I No. 25 dated 16-09-2010.

(5) Order No. 35/DP/PAN/EMP/2019 dated 05-03-2019 published in the Official Gazette, Series I No. 49 dated 07-03-2019.

In exercise of the powers conferred by section 114 of the Goa Panchayat Raj Act, 1994 (Goa Act 14 of 1994), read with section 21 of the General Clauses Act, 1897 (Act 10 of 1897), the Government of Goa hereby further amends the Goa Panchayat (Staffing pattern, scale of pay and mode of recruitment of staff of Panchayats) Order, 2003 published in the Official Gazette (Extraordinary), Series I No. 49 dated 06-03-2003 vide Government Order No. 35/DP/PAN/EMP/2000 dated 05-03-2003, as follows, namely:—

1. *Short title and commencement.*— (1) This order may be called the Goa Panchayat (Staffing Pattern, scales of pay and mode of recruitment of staff of Panchayats) (Sixth Amendment) Order, 2021.

(2) It shall come into force from the date of its publication in the Official Gazette.

2. *Amendment of clause 12.*— For clause 12 of the principal order, the following clause shall be substituted, namely:—

“12. *Age of retirement on Superannuation.*— The retirement age for employees working in a Panchayat shall be 60 years.”

By order and in the name of Governor of Goa.

Siddhi T. Halarnakar, Director & ex officio Joint Secretary (Panchayats).

Panaji, 22nd September, 2021.

Department of Personnel

—
Notification

1/14/2021-PER

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and in supersession of the existing recruitment rules for the post of Training Assistant notified vide Government Notification No. 1/4/84-PER dated 18-04-2000, published in the Official Gazette, Series I No. 6, dated 11-05-2000 the Governor of Goa hereby makes the following rules to regulate the recruitment to the Group 'C', Non-Gazetted, Non-Ministerial post, in the Inspectorate of Factories and Boilers, Government of Goa, namely:—

1. *Short title, application and commencement.*— (1) These rules may be called the Government of Goa, Inspectorate of Factories and Boilers, Group 'C', Non-Gazetted, Non-Ministerial post, Recruitment Rules, 2021.

(2) They shall apply to the post specified in column (1) of the Schedule to these rules (hereinafter called as the "said Schedule").

(3) They shall come into force from the date of their publication in the Official Gazette.

2. *Number, classification and level in the pay matrix.*— The number of posts, classification of the said post and level in the pay matrix attached thereto shall be as specified in columns (2) to (4) of the said Schedule:

Provided that the Government may vary the number of posts as specified in column (2) of the said Schedule from time to time subject to exigencies of work.

3. *Method of recruitment, age limit and other qualifications.*— The method of recruitment to the said post, age limit, qualifications and other matters connected therewith shall be as specified in columns (5) to (13) of the said Schedule.

4. *Disqualification.*— No person who has entered into or contracted a marriage with a person having a spouse living or who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the service:

Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. *Power to relax.*— Where the Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. *Saving.*— Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for Scheduled Castes, Scheduled Tribes, Other Backward Classes, Ex-servicemen and Other Special Categories of persons in accordance with the orders issued by the Government from time to time in that regard.

By order and in the name of the
Governor of Goa.

Vishal C. Kundaikar, Under Secretary
(Personnel-I).

Porvorim, 22nd September, 2021.

SCHEDULE

1	2	3	4	5	6	7	8	9	10	11	12	13
Name/ /design- ation of the post	Number of posts	Classifi- cation	Level in the pay matrix	Whether selection post or non- -selection post	Age limit for direct recruits	Educational and other qualifica- tions required for direct recruits	Whether age & educational qualifications prescribed for the direct recruits will apply in the case of promotees	Period of probation, if any	Method of recruitment, whether by direct recruitment or by promotion or by deputation/ transfer/contract and percentage of the vacancies to be filled by various methods	In case of recruit- ment by promotion/ /deputation/ transfer, grades from which promotion/ /deputation/ transfer is to be made	If a D.P.C./ D.S.C. exists, what is its compo- sition	Circum- stances in which the Goa Public Service Commission is to be consulted in making recruitment
Training Assis- tant. (Subject to variation depen- dent on work load.)	01	Group 'C', Non- Gazetted, Non- Ministerial.	L-5.	Selec- tion.	Not exceeding 45 years (Relaxable for Government servants upto five years in accordance with the instructions or orders issued by the Government from time to time).	<i>Essential:</i> (i) Degree of a recognized University or equivalent. (ii) Minimum two years experience in the administration of training programme. (iii) Knowledge of Konkani. <i>Desirable:</i> Knowledge of Marathi.	N.A.	Two years.	By promotion failing which by direct recruitment.	<i>Promotion:</i> Audio Visual Operator with eight years regular service in the grade.	Group 'C', D.S.C./ D.P.C.	N.A.

Department of Revenue

Notification

35/02/2013-RD/8669

In exercise of the powers conferred by sub-section (2) of section 1 of the Indian Stamp (Goa Amendment) Act, 2021 (Goa Act 21 of 2021), (hereinafter referred to as the "said Act"), the Government of Goa hereby appoints the 30th day of September, 2021, as the date on which the provisions of the said Act shall come into force.

By order and in the name of Governor of Goa.

Sudin A. Natu, Under Secretary (Revenue-I).

Porvorim, 22nd September, 2021.

Department of Town and Country Planning

Office of the Chief Town Planner (Admn.)

Notification

45/1/TCP-09/pt file/1560

In exercise of the powers conferred by sub-section (2) of section 3 of the Goa Tax on Infrastructure Act, 2009 (Goa Act 20 of 2009), the Government of Goa hereby amends the Schedule appended to the said Act as follows, namely:—

In the Schedule appended to the Goa Tax on Infrastructure Act, 2009 (Goa Act 20 of 2009),—

(i) against serial No. (1), for the expressions "Rs. 140/-", "Rs. 560/-", "Rs. 175/-" and "Rs. 17,500/-", wherever they occur, the expressions "Rs. 200/-", "Rs. 800/-", "Rs. 250/-" and "Rs. 25,000/-" shall be respectively substituted;

(ii) against serial No. (2), for the expressions "Rs. 140/-", "Rs. 420/-", "Rs. 175/-" and "Rs. 10,500/-", wherever they occur, the expressions "Rs. 200/-", "Rs. 600/-", "Rs. 250/-" and "Rs. 15,000/-" shall be respectively substituted; and

(iii) against serial No. (3), for the expressions "Rs. 140/-", "Rs. 280/-", "Rs. 175/-" and "Rs. 7,000/-", wherever they occur, the expressions "Rs. 200/-", "Rs. 400/-", "Rs. 250/-" and "Rs. 10,000/-" shall be respectively substituted.

This Notification shall come into force with effect from the 1st day of October, 2021.

By order and in the name of Governor of Goa.

James Mathew, Chief Town Planner (Admn.) & ex officio Joint Secretary.

Panaji, 20th September, 2021.

Department of Urban Development

Goa Real Estate Regulatory Authority

Notification

1/RERA/Regulations of GRERA/2020/05

Procedure for adjudicating complaints and determining compensation by the Authority and Adjudicating Officer, Regulations, 2021

In exercise of the powers conferred under section 85 of the Real Estate (Regulation and Development) Act, 2016, read with section 31, 32, 34, 38, 71 and 72 of the said Act, hereby makes the following regulation, namely:—

Short title and commencement.— (1) These regulations may be called Procedure for adjudicating complaints and determining compensation by the Authority and Adjudicating Officer, Regulation, 2021.

(2) They shall come into force at once.

1. *Definitions.*— (1) In these regulations, unless the context otherwise requires,—

(a) "Act" means the Real Estate (Regulations and Development) Act, 2016;

(b) "Chairperson" means the Chairperson of the Goa Real Estate Regulatory Authority appointed under section 21;

(c) "Section" means a section of the Act;

(d) "Authority" means the Real Estate Regulatory Authority established under sub-section (i) of section 20;

(e) "Regulation" means as defined in the section 2 and sub-section (zo) of the Act;

(f) "Adjudicating officer" as defined under section 2(a) of the Act.

(2) Words and expressions used in these regulations but not defined shall have the meaning as respectively assigned to them in the Act.

(3) The Authority has deliberated in detail the provisions under section 31, 32, 34, 35, 36, 37, 38 and 40 of the Real Estate (Regulation and Development) Act, 2016 and Rules thereof with regards to the power and authority vested for adjudication of cases by the Authority and the power and authority vested with Adjudicating Officer under section 71 and 72 read with section 12, 14, 18, 19 and 31 of the Act.

(4) The procedure for adjudicating complaints and determining compensation by the Authority and Adjudicating officer shall be regulated as follows:

(i) In a complaint, if the relief sought is of refund of the amount along with interest or payment of interest for delayed delivery of possession, or imposing penalty and interest there on, the Authority shall examine and decide the complaint.

(ii) In a complaint, if the relief sought is of compensation or interest by way of compensation, the Adjudicating Officer has power to determine compensation under section 71 and 72 of the Act.

(iii) In a complaint, if the relief sought consist of both above (i) and (ii) instances, then the Authority shall adjudicate its part first and thereafter, refer it to the Adjudicating Officer for the limited purpose of determining compensation and interest there on. Under such circumstances, Adjudicating Officer may proceed to determine compensation based on the findings of the Authority, keeping in view the factors outlined in section 72 of the Act.

S. Kumaraswamy, IAS (Retd.), Chairperson, Goa RERA.

Panaji, 31st August, 2021.



Department of Women & Child Development

Directorate of Women & Child Development

Notification

1-597/2018-19/DWCD/3703

Ref.: No. 4(73)/2017-18/DOIT/e-District-Notification/126 dated 10-05-2017.

In pursuance of para (9) of the above referred Notification issued by the Department of Information Technology, Government of Goa, it is hereby informed that the Services which are mentioned below is delivered through the project e-District at <https://www.goaonline.gov.in> w.e.f. 30th July, 2020.

Sr. No.	Name of e-Service	Supporting documents
1	2	3
1.	Registration of Child Care Institution	<ol style="list-style-type: none"> 1. Identity proof of applicant. 2. Identity proof of 2 witnesses. 3. Building plan. 4. Annual report of major activities of the Organization in last two years. 5. Photocopy of accounts of last 3 years. 6. List of members of the Management Committee/Governing Body. 7. Certificate of Registration under the Foreign Contribution (Regulation) Act (if applicable). 8. Details of foreign contribution received during the last two years (if applicable). 9. List of other sources of Grant-in-Aid funding (if applicable).
2.	Scheme for welfare of children in need of care and protection	<ol style="list-style-type: none"> 1. List of boarders. 2. Utilization Certificate. 3. Bio data of new boarders.
3.	Registration of master trainers	<ol style="list-style-type: none"> 1. Identity proof of applicant. 2. Course completion certificate. 3. Education Certificate. 4. Birth Certificate-Id proof. 5. Marriage Certificate (if applicable).
4.	Grant-in-Aid Scheme to provide financial assistance to the Mahila Mandals (Swawlambhan)	<ol style="list-style-type: none"> 1. Registration Certificate copy. 2. Statement of accounts. 3. Project report. 4. Detail list of beneficiaries along with signatures. 5. Audit report (if applicable). 6. Utilization Certificate (if applicable).
5.	Financial incentives to mothers who deliver a girl child (Mamta)	<ol style="list-style-type: none"> 1. Identity proof of applicant. 2. Residence Certificate issued by Mamlatdar. 3. Certified/Self attested copy of birth report/certificate from registered Institution.
6.	Shelter Home for Women (SHW)	<ol style="list-style-type: none"> 1. Objectives of the Institution or Organisation. 2. Brief history of the Institution or Organisation and its objectives and activities.

1	2	3
		<ol style="list-style-type: none"> 3. Justification for the project including its important features which entitle it to assistance under the scheme. 4. Prospectus or a note giving aims and objectives of the Institution or Organisation. 5. Constitution of the Institution or Organisation. 6. Constitution of the Board of Management with brief particulars of each members. 7. Latest available annual report audited accounts for the last two years and certified balance sheet. 8. Itemwise and yearwise details of estimated recurring and non-recurring expenditure on the proposed project. 9. List of additional papers. 10. Details of assistance grant received during the last two years.
7.	Internship Scheme for students of Counselling/Psychology/Social Work/Home Science etc.	<ol style="list-style-type: none"> 1. Birth Certificate-Id proof. 2. Residence Certificate. 3. Education Certificate. 4. Work experience (optional).

This is issued with the approval of Hon'ble Minister (Women & Child Development) vide U. O. No. 1485 dated 18-08-2021.

By order and in the name of the Governor of Goa.

Deepali Naik, Director & ex officio Jt. Secretary (Women & Child Development).

Panaji, 21st September, 2021.

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